श्री सुरेन्द्रजीत सिंह ग्रहलुव।लिया :ग्राप जवाब ग्राने दीजिए, उन्होंने जवाब मांगा है।....(व्यववान) जव व सिल रहा है।

THE VICE-CHAIRMAN (SHRI SHAN-KAR DAYAL SINGH): He is already giving the reply.

श्री सुबोध कांत सहाय: उपसभाष्यक महोदय, आपकी भावना के साथ में गोवा पर ही हं भ्रौर चुनाव क्यों नहीं कराए जाए. इसी सताल पर मैं कह रहा हं कि जो हमारी स्थिति है, चाहे वह कानून थ्रीर व्यवस्था की हो, चाहे सांप्रदायिकता की हो--यह लहर देश के हरेक कोने में फैली हुई है। इसीलिए यहां पर एक पीपत्स गवर्नभेंट बनी श्रीर चुनाव के मैदान में तत्काल न जाएं, इसी सवाल को लेकर गोवा में सरकार बनायी है और इस देण में सरकार बनायी है जिसका कि मैं गृह मंत्री होकर अपके बीच में ख ड़ाहं। इसी के साथ मैं उम्मीद करता हं कि यह सदत इस प्रस्ताव का अनुमोदन करेगा।

THE VICE-CHAIRMAN (SHRISHAN-KAR DAYAL SINGH): I shall now put the Resolution moved by Shri Subodh Kant Sahay to move:

The question is:

"That this House approves the Proclamation issued by the President on the 14th December, 1990, under article 356 of the Constitution, in relation to the State of Goa. "

Thr motion was adopted.

1 RESOLUTION SEEKING APPROVAL PRESIDENTS PROCLAMATION UNDER ARTICLE 356 IN RELATION TO ASSAM; &....

relation to Assam

MOTION RECOMMENDING RE-VOCATION OF THE PROCLAMATION

गृह मंत्रालय में राज्य संत्री तथा सुचना ग्रीर प्रहार मंत्रालय में राज्य मंत्री(श्री सबोधकात सहाम): उप सभाध्यक्ष महोदय, में अपकी अनुमति से निम्तलिखित संकल्प प्रस्तुत करता है :--

> "यह सभा संविधान के अनच्छेद 356 के अधीन असर राज्य के संबंध में राष्ट्रपति द्वारा 27 नवस्वर, 1990_ को जारी की गई उद्घोषणा का अनुमोदन करती है।"

महाशय, ग्रसम के राज्यपाल की रिपोर्ट ग्रौर उद्घोषणा की प्रतियां सदन के पटल पर रखी गयी हैं। ग्रसम के राज्य-पाल ने भारत के राष्ट्रपति को 26 नवम्बर, 1990 की ग्रपनी रिपोर्ट में यह बताया कि यनाइटेड लिवरेशन फंट श्राफ श्रासाम (उल्फा) ने भारत के संविधान से श्रासाम को मुक्त कराने के लिए सशस्त्र संघर्ष शुरू कर दिया है तथा वे एक स्वतंत्र प्रभृत्व संपन्न राज्य की स्थापना के लिए प्रयास कर रहे हैं। ग्रपने इस उद्देश्य को पूरा करने के लिए उसने चुने हुए व्यक्तियों को गोली मारकर हत्या कर के तथा समाज के समृद्ध वर्ग से धन ऐंडने के लिए ग्रातंक का उपयोग कर के लोगों के बीच डर की भावना पदा करने की दोहरी नीति अपनायी है। राज्यपाल ने बताया है कि उल्फा द्वारा 13 निर्दोष व्यक्तियों की गोली मारकर हत्या की गयी। बदला लेने के अभियान को जारी रखते हए उल्फा कार्यकर्ताग्रों ने बाकायदा ऐसे पुलिस ग्रधिकारियों श्रीर राजनीतिक नेताश्रों की हत्या की जो उनके उद्देश्य की प्राप्ति की राह में आते थे। पिछले तीन वर्षों के दौरान 58 राजनीतिक कार्यकर्ताओं की हत्या की गई तथा 19 ग्रधिकारियों का वध किया गया है। राज्यपाल ने यह भी उल्लेख

किया कि उल्फा द्वारा ग्रपहरण करने ग्रीर फिरौती की रकम का भगतान होने पर छोड देने की कार्यप्रणाली का ग्रक्सर सहारा लिया गया है। ऐसा प्रतीत होता है कि धन ऐंठने की प्रक्रिया से किसी को भी नहीं बख्शा गया । व्यापारियों, ग्रधिकारियों श्रौर कंपनियों को फिरौती की राणि देने के लिए ग्रातंकित किया गया है। किसी भी पक्ष से प्रतिरोध के ग्रभाव में संभवतः राज्य सरकार द्वारा कार्यवाही करने में असमर्थ रहने के कारण हत्या श्रीर धन ऐंठने की घटनाओं में विद्य उर्द है। राज्यपाल ने यह भी उल्लेख किया है कि लखीमपूर, तिनसुख्या, डिब्रुगढ़ जिलों में उल्फा कार्यकर्ताओं ने एक सनानांतर प्रशासन स्थापित कर दिया है। कार्यकारी प्रशासनिक तथा न्यायिक कार्यों को अस्ते नियंत्रण में ले लिया है। राज्यपाल ने यह भी सुचित किया है कि उल्फा ने नियमित उल्फा सेवा में लोगों को भर्ती कर के ग्रीर उन्हें प्रशिक्षण प्रदान कर के भारत सरकार के खिलाफ यद शरू करने का कार्यक्रम गुरू किया है। इस उद्देश्य के ग्रनसरण में उल्फा ने त्रशिक्षण कैंप स्थापित किए हैं । हथियार प्राप्त कर लिए गए हैं। उल्का के इन कायकलायों के बावजद पुलिस मामलों की पुरी तरह से जांच नहीं कर रही है। गिरफ्तार किए गए ग्रपराधियों को बिना किसी विरोध के जमानत पर रिहा किया जा रहा है। ग्रातंकवादी ग्रीर विघटनकारी कार्यकलाप ग्रधिनियम "टाडा" के ग्रंतर्गत बिना किसी शर्त जमानत दी जा रही है। ग्रपराधियों की रिहाई को राज्य सरकार द्वारा उच्च न्यायालय ग्रीर उच्चतम न्यायालय में चुनौती नहीं दी जा रही है ग्रासाम स्टडेंट यनियन ग्रीर उनके समर्थकों द्वारा बड़े पैमाने म्रायोजित करके ध्यान्दोलन कार्यकर्तात्रों के खिलाफ किसी भी पुलिस कार्यवाई का विरोध किया जा रहा है जिससे जांच करने वाली एजेंसियों के लिए कार्य करना मुश्किल हो रहा है। व्यवसायी, व्यापारी और उद्योगपति बुरी तरह प्रभावित हुए हैं। वास्तव में राज्यपाल

Statutory Resolution

seeking Approval of

ने यह सूचित किया कि राज्य में लोगों के मन में भय व्याप्त है। पुलिस ग्रधि-कारियों को निष्प्रभावी बना दिया गया है ग्रौर संवैधानिक प्राधिकारी ग्रपना कार्य-निष्पादन करने में ग्रक्षम हो गए हैं।

राज्यपाल ने संक्षेप में यह भी कहा है कि राज्य सरकार की मशीनरी की समर्थता ग्रौर निष्ठा में इस कदर कमी हो गई है कि उल्फा, ए0एस0य्0 और ए0जी0पी0 में जो थोडा-बहुत भेद किसी अवस्था में विद्यमान थे, वे भी अब पूरी तरह समाप्त हो गए हैं। राज्यपाल इस निष्कर्ष पर पहुंचते हैं कि ऐसी स्थिति उत्पन्न हो गई है जिसमें राज्य का शासन भारत के उपबंधों के ग्रनुसार नहीं चलाया जा सकता।

केन्द्रीय सरकार ने राज्यपाल की इस रिपोर्ट ग्रौर ग्रसम की स्थिति पर विचार किया और वह इस निष्कर्ष पर पहुंची कि संविधान के ग्रनच्छेद 356 के ग्रवीन ग्रधिस्चना जारी करके राज्य विधान सभा को निलम्बित किए जाने के म्रलावा भौर कोई विकल्प नहीं है। राष्ट्रपति को इस कार्रवाई की सिफारिश की गई थी। संविधान के ग्रनच्छेद 356 के ग्रवीन राष्ट्रपति द्वारा 27 नवम्बर, 1990 को उद्घोषणा जारी की गई।

इन परिस्थितियों को ध्यान में रखते हुए, जिनका मैंने उल्लेख किया, महोदय, मैं सिफारिश करता हं कि ग्रसम राज्य के संबंध में संविधान के ग्रहीन 27 नवस्वर, 1990 को जारी की गई उद-घोषणा को ग्रादरणीय सांसद ग्रनमोदन प्रदान करें।

THE VICE-CHAIRMAN (SHRI SHAN-KAR DAYAL SINGH): Now, the Minister has moved the Resolution. Shri Dinesh Goswami will move his motion.

SHRI DINESH GOSWAMI (Assam): Mr. Vice-Chairman, I move:

"That this House recommends to the President that the Proclamation issued by the President on the 27th Nov[Shri Dinesh Goswami]

ember, 1990, under article 356 of the Constitution in relation to the State of Assam, be revoked. "

Mr. Vice-Chairman, I am awaie that my motion today, to a great extent, has be^ come academic because the Assam Assembly's term is expiring today, and even if President's rule is revoked, it has to be re-imposed because the Assembly's life will no longer be in existence. But still I have moved this motion because I am totally opposed to the President's rule in the State and I feel that President's rule in Assam only will not be able to solve the problem for which the President's rule has been sought to be imposed, but the whole effort will be counter-productive.

Sir, we must keep in mmd that the President's rule had been imposed in the State when the Election Commission was fully prepared and had geared itself for the polls. President's rule had been imposed wfth hardly 40 days to go by before the expiry of the term of the Assembly. This has set a very dangerous precedent in the federal polity o ftlus country. Uptill now, in the entire country. the practice we followed was the opinion of the State Government on the question of law and order was taken to be final. The Central Government never superimpose its. own opinion and disturbed the periodicity of the election. I have been asked a question which I have failed to reply to the students, to the youths and to the people of Assam, and the question is, that in 1983, when the entire people of Assam in one voice said that election must not be held and efforts of election would lead to large-scale killings, election was held, and the record would show that according to the Home Ministry's own admission, 3500 people were killed in the elections; according to us, the figure was moi\j than 7000. And when we confronted the Government and the Election Commission as to how was it that in the name of democratic election, 7000 people were killed—beoiausie after all, Constitution, "s meant for men; men are not meant for the Constitutionthe answer was that oh, the question of law

and order, it was the opinion of the State Government which was final. It is also on record, Mr. Vice-Chairmaa, that Assam election of 1983 was held on two days. After the first day's election was over, the Election Commission wrote to the Returning Officers and the State Government that if in their view the second day's election would also lead to equal violence, to postpone the second day's election. But the election was held and the Election Commission and the Government of India expressed total helplessness by saying that in these matters, State Government's opinion was final. For the first time in the history of India, independent India, the periodicity of elections has been disturbed on the opinion of the Central Government that the law and order situation ia-not conducive for holding elections.

relation to Assam

Firstly, it is against the Constitutional provision because the Constitution does not permit imposition of President's Rule disturbing the periodicity of elections on the ground of law and order. May I ask, Mr. Vice-Chairman, is it not a case that several times, in West Bengal, complaints had been made that the law and order situation was not conducive for holding elections there under the C. P. I. (M) rule? In fact, wherever there was an Opposition Government, such complaints had been there. But it is for the first time that this sort of power has been exercised by the Central Government which, I am afraid, will be followed in many subsequent cases. This sort of practice will be followed not only by the present Government but by the other Governments also, whichever Party may come to power at the Centre. If the ruling party at the Centre is not favourably poised for an electoral victory, elections will be postponed and President's Rule will be imposed.

Now, Sir, I do not want to go much into the past. Today, I am a worried man and I would like to look to the future. Let us remember that the people of Assam are nationalistic to the core of their heart. The Governor has made a very interesting statement that the difference between

under Article 356 in relation to Assam

be A. A. S. U. the A. A. G. S. P. and the U. L. F. A. got obliterated. Does it mean that the five Members of Parliament who stand here today have become members of the U. L. F. A. or supporters of the U. L. F. A. ? Sir, we are nationalistic to the core. We have stood by the nationalist forces. Today, every student of Assam is a member of the A. A. S. U. When you say that every student of Assam is a supporter of the U. L. F. A., you are only antagonising the students of Assam and doubting their nationalistic feelings. If you say like this, by force. 'they may lean towards U L. F. A. The hem. Governor has failed trf realise that a statement like (Interruptions)

SHRI V. NARAYANASAMY (Pondicherry): Who were responsible? You were responsible. (Interruptions).

SHRI DINESH GOSWAMI: Mr. Narayanasamy, please sit down. Let me have my say. (Interruptions).

SHRI S. S. AHLUWALIA (Bihar): You were responsible. Your Government was responsible. (Interruptions).

THE VICE CHAIRMAN (SHRISHAN-KAR DAYAL SINGH): Mr. Ahluwalia and Mr. Narayanasamy, please take your seats. (Interruptions). All of you, take your seats. (Interruptions).

SHRI S. VIBUTHALAI VIRUMBI: They do not have the licence to disturb like this. (Interruptions).

SHRI ASHIS SEN (West Bengal): Sir, is it the monopoly of Mr. Narayaaasamy? Why is he getting up and disturbing like this?

SHRI V. NARAYANASAMY: You take the monopoly. We do not want

SHRI DINESH GOSWAMI: I appeal to all sides of the House, particularly, to my friends on the other side. 1 am speaking the Assamese mind today. You may try to obstruct and throttle my voice. But if you do not understand the situation, you will have another Punjab and Kashmir in Assam. Kindly listen to me. !r"oti may not agree, but I hope you will kindly listen to me. What I am trying to say is 646 R. S. —

this. When you put the A. A. S. U., the A. A. G. S. P. and the U. L. F. A. in the same boat, you create a dangerous situation because every Assamese student is a member of the A. A. S. U. If it is communicated to them tomorrow that accor-ing to the Governor of the State, there is no distinction between the U. L. F. A and the A. A. S. U., the nationalistic students may well start feeling 'If we are accused like this in spite of our nationalistic feelings, where do we stand'. This is what I want to caution you about. As I said, the people of Assam are nationalistic to the core of their heart.

Sir, let us not forget that in 1962, at the time of the Chinese aggression, whein the Chinese came to the border of our State, Pandit Jawaharlal Nehru bade good-bye to the people of Assam at that time, the people of Assam stood like one man to defend the unity and integrity of the country. At that time, the women of Assam uhhesitatingy parted with their jwel-lery and gave ft to the Jawans to defend the border of the country. In 1965, we took the brunt of the Pakistani attack. Again, in 1971, during the Bangladesh Liberation War, one million refugees crossed over to the North-Eastern region and we, the people of Assam and other North-Eastern States, together bore the burden without any murmur bec*use we knew that we must stand by the rat" in in such moments of crisis.

Let us not also forget that the State has contribution to the two traditional foreign exchange earners for years and years.

Sir, the people of Assam are nationalistic to the core not Only because of political unity because political unity in Assam is comparatively of recent origin. Rfgh! upto 1\$26 Assam was politically not a part of India. Assam became part of India in 1826 by Treaty of Yan Dabu and the British annexed Assam from Burma. But Assam is a part of the total composite culture of the Indian nationalism. Let me remind the House that 500 years back when Assam was not a part of the political map of India, the Mahapurush Sri Sankar Deva, a great philospher and saint worte which means, glory to Kalijuga, glory to those

[Shri Dinesh Goswami]

who are born humans, glory to Bharat-warsh where you are born. That saint never used 'Assam' anywhere. Therefore, the the word feeling of unity is the uppermost in the minds of the people of Assam. But we are very sensitive. We have got tremendous pride in ouc own identity. I am proud to say that when the whole country is burning either on the Mandal or Mandir-Masjid issue, Assam is the one State which has no influence whatsoevei Mandir or Masjid. Today somebody is fighting on the issue of a mosque or a mandir but if you go to Assam, you will find in Hajo the chanting of namaz and mantras take place at the same time fact to face without any disturbance whatsoever in the Assamese minds. That is the tradition and strength of the peop-' le of the State. We are proud of that. We also suffer from the feeling of insecurity because of the massive migration of population "from across the border. We feel that the political, economic and social leverage of the State may be lost as its own indigenous people may be in minority. We have also a feeling of neglect because the State, in spite of the fact that it has 'all the resources, including petroleum and . -tea; and other mineral resources has really -not developed. We have all the mineral resources. Today the youths of- Assam ask "me a vital question' to which I have "no answer. Whenever there "Is a-movement, whichever be the Government, "it has said, mav "Look here, your"pecrol output has been stopped and the country re losing "every day crores of rupjes. " But then ,. he asks nuv a question back, "Look here, .. the country has not lost anything because 2-. crude is under thesoilof earth, it can be r extracted uny moment, but (here is flaring of the gas everyday worth lakhs of rupees. IPHow can. it be replenished?". I have no answer to-tthat. Today when we deal with . Assam, we must keep in view the -psyche, the. sensifwlty-of the people. It has a deep sence of nationalist feeling, but equally it has its own pride. People of Assam never, tolerate rule of Delhi. They would like to have a Government of their own and I am in total agreement with Mr. Prakash mbedkar when he said: Always keep the

State Government as a buffer. Otherwise, the Central Government will always be a subject matter of attack for every failure, omission or commission. Today, if the AGP Government failed, the hest thing should have been to give an opportunity to the People of Assam to elect its own Government. On the one hand you say that we failed all along, < and on the other, you do not permit people of Assam to exercise their own right. Why don't you trust the people of this State? After all, in a democracy one must trust the people of that State. And a dangerous statement come from the Home Minister that the situain the State is such that election tion cannot take place anywhere -iri the country. Therefore, the con-' elusion is that it is the subjective opinion of this Government that the election pannot take place. Even if this Govern-, ment loses its right to continue in Government, it will continue in Government. In a Democracy, the moment you do not trust people you lose your right of governance. "I feel that the hon. Home Minister who has made this statement and will correct it dangejrous because I know he has a sensitive mind for the State of Assam.

After the President's rule two drnconian - Acts have been imposed, one is the Armed Forces (Special Powers) Act and the other is the Disturbed Areas Act. What powers do these two Acts give? These Acts give power to an army man to shoot any body at sight without any order whatsoever •from any authority. According to the Governor's own report the entire State is not -under the domain of ULFA. ULFA's writ, even according to the Governor's report to " which I do not agree does not transform the whole State, But why have you. put , the entire State under the purview of these two Acts?

.. Now, there have been reports of army atrocities. We have visited some areas. -The All-Assam Students Union has . asked -Home Minister. Mr. Sahay, to rvisit Assam. Some of. my friends, my colleagues, have visited various parts in the State. We heard harrowing tales of rape of women. Normally, women do not disclose this, but we found that young

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girls had come and not only reported in the police stations, but they had done so to the Governor and in the presence *r-oi* the Governor reported what the army had done to them. Action has to be taken against two army jawans. I have myself visited places where tales of molestation were told by women_ I will not go deep into this because my friends will give detailed accounts.

Youths have been tortured by third-degree methods. Even under the Special Powers Act, the army authorities are duty bound under law, to hand over an apprehended person at the earliest to the civil authorities. But days in and days -*rat, apprehended persons were not handed over. People had to move *habeas corpus* petitions in the High Court and only aftelr filing of *habeas corpus* petitions and directions of the Court youths have been presented to whom third-degree methods had been applied. Oui Advocate-General's car had been impounded.

Today, with all this, alienation and bitterness is now boiling in the minds of the people of the State. I am worried about it. I am worried because ULFA cannot

I win over the hearts of the people oi Assam in their fight for secessionism by arms, because you cannot obliterate hundreds of years of history by arme^ activities for a few days. I have said it in public that ULFA can silence me, but my nationalist conviction, that we are a part Of the whole India. cannot be taken away from me by ULFA through arms. But let us also not forget that these boys and girls who have taken to arms, have taken lo arms because they believe in somef-thing. Assamese girls normally do not come to the streets, and I was worried when I saw newspaper reports that As-

smese girls have taken arms training across the border in Burma. We must try to understand as to why this has happened.

As an ULFA iactivist cannot change my conviction of Indian nationalism,

throng harms, let us remember that the State power also, through arms, cannot change their convictions and bring them into the national mainstream. Every action that the army authorities are taking today in Assam is alienating the Assameie minj and taking the Assamese people from the mainstream to the ULFA camp. This is what worries me. Sir, let us remember that secessionism, extremism, does not really gather its strength through arms. It gathers its strength in the minds of men. In any St: te, in any country if there is no popular support, no extremist organization can make any dent, and I am worried that continuance of the President's Rule will only make more people ULFA-minded.

I was worried, Mr. Vice-Chairman, when a few days back a journalist told me that in the village prayer house women were praying for the welfare of the ULFA youths. Why has this happened? It is because villagers have been apprehended—enitre villages have been apprehended—kept in open fields for hours and hours and interrogated, creating an impression as if everybody in the State is a culprit. Therefore, I would submit, most humbly, that this type of ah effort wilj be totally counterproductive

We have many other problems. We have the Bodo problem, the tribal prob-lem, and I am amazed that when the Governor of Assam spoke about deaths and killings by the ULFA activists, he didn't utter a word about deaths and killings by the Bodo extremists. But the Bodo problem cannot be solved unless the State Government becomes an effective party to it. And, while trying to deal with the ULFA problem, we may face another kind of situation with the Bodo problem if we do not have a popular Government there.. Therefore, what I wil] submit, Mr. Vice-Chairman, is that in this context if we look ahead we must take a three-pronged strategy:

One, we must try to bring these youths into the national mainstream or even isolate those who are not prepared to come to the national mainstream, from then [Shri Dinesh Goswami]

vast number of youths who today may be supporters of the ULFA. Of course, you have spoken about the AGP. But there are supporters of the ULFA.

I will quote a statement from one important personality who is an important personality of Assam politics. Let me quote him from an interview published in the "SUNDAY" of 27th May—2nd June, 1990:

"There is no point in condemning the ULFA simply because it is resorting to violence. The Russian and Chinese Revolutions—both violent phases in history—were hailed by all progressive people. More recently, the mob frenzy that led to the assassination of the Romanian President Nicolai Ceausescu and the formation of a new Government in the streets of Bucharest has been welcomed by the whole world. Th ULFA's activities must also be seen in that light as a form of protest."

Mr. Naraynasamy, this is not a statement fey an AGP leader; this is not a statement from an AASU leaddr: this is a statement from Mr. Hiteswar Saikia, the President of the Congress(I). Therefore do not accuse the AGP. Your own people are being soft to the ULFA. And to my knowledge, this has hot been contradict ed. (Interruptions).

SHRI BHUBANESWAR KALITA (Assam): A point of order, Sir. Mr. Goswami has referred to the name of a person who is not a Member of this House. Can be refer to that name? (*In-terrupions*).

SHRI 9. S. AHLUWALIA: Sir,....

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Mr. Goswami, please take your seat. Please hear hitn. . ____ j

श्री सुरेन्द्रजिति सिंह श्रह कुवा लिया : उपसभाध्यक्ष महोदय, पहली बात तो मैं यह कहना चाहता हूं कि श्री दिनेश गोस्वामी ने ग्रभी उनकी बात उटाई है जो इस सदन के सदस्य नहीं हैं। दूसरी बात यह है कि जिस चीज को लेकर ये ग्रपनी बात कह रहे हैं, मेरे पास भी ऐसे बहुत सारे बुकलेट हैं जिनमें इन्होंने क्या क्या कहा है, मैं दिखा सकता हूं ग्रीर मैं दिखाऊंगा। यह जो सनडे का स्टेटमेंट है, यह गलत है, इसका कंट्राडिक्शन टेलीग्राफ में छप चुका है। जो कुछ ये कह रहे हैं यह सच नहीं है। गलत बात को यहां बयान नहीं किया जाना चाहिए।

relation to Assam

उपसभाध्यक्ष (श्री शंकर वयाल सिंह)
मैं माननीय सदस्यों से अनुरोध करूंगा
कि जो सदन के सदस्य नहीं हैं उनके नाम
का उल्लेख न करें जिससे कि विवाद की
स्थिति पैदा न हो। स्वस्थ परम्परा के
ढंग से चलें।

SHRI DINESH GOSWAMI; Sir, will reply to this. (*Interruptions*).

SHRI VIREN J. SHAH (MaharasB tra): Important newspaper reports ar quoted in the House. A little while bad Mr. Narayanasamy and others quoted *i* number of things about Mr. George Fer nandes. That was allowed.

THE VICE-CHAIRMAN (SHR SHANKAR DAYAL SINGH): MI Viren Shah, I have not objected to it. asked the hon. Member only why he wa taking the names of those who are no Members of this House

SHRI DINESH GOSWAMI: Let it* reply. Let me take note of it.

SHRI SUKOMAL SEN (West Bengal' He has not made any allegation.

SHRI DINESH GOSWAMI: I bsw not made any allegation.

श्री सुरेन्द्रजीत सिंह ग्रह्मलुवालिया : श्री दिनेश गोस्वामी कानून मंत्री रह चुके हैं। उनको समझना चाहिए कि सनडे में छपने के बाद इसका कंट्राडिक्शन टेलीग्राफ में छप चुका है। इस चीज को ग्राप देखें।

SHRI DINESH GOSWAMI: I am cap able of handling it. (Interruptions) I do not want to enter into.....

DR. NAGEN SAIKIA (Assam); I want to know from Mr. Ahluwalia whether the contradiction was published in the "SUNDAY" or in the "TELEGRAPH" (Interruptions)

3T SHRI DINESH GOSWAMI: I cannot make an allegation; I did not make any allegation. I was only placing these aspects.

Therefore, what 1 am trying to point out, Mr. Vice-Chairman, today is, President's rule being a fait-accompli, the best course is to go in for early elections in the State. In Assam we have a particular time-table for elections. Monsoon Assam during the middle April. If we do not hold elections •by the end of March or even latest by the first week of April, elections will have *" to be postponed, I think, till October and November. In spite of the best wishes the Central Government will not be able to hold elections. What I am trying to point out and appeal to the Members and to the sense of this House is that the continuance of President's rule and army t operations in Assam will only strengthen the extremist forces. Let us not forget that today political forces have became irrelevant in punjab and Kashmir. Even in a State like Jammu and Kashmir the same type of allegations were made against the National Conference. We had -*to think in terms of reviving of State Assembly in order that we may have some political forces to talk to. Don't make undue allegations against the AGP all the time, because the AGP has publicly proclaimed that though we are a regional party, we stand by the national

ethos. We are part of the National Front. We came to work together with the national fpolitical parties. (Don't forget about it. Therefore, don't make the political forces irrelevant, whether it is the AGp or the Congress (I) or the Janata Dal. Thus my apprehension is that prolongation of President's rule will lead to alienation, wili isolate the political forces and the whole effort will be counter-productive. Therefore, I would like the Home Minister to announce that elections will take place latest by the end of March or by the early part of April.

under Article 356 in relation to Assam

I would also like to say that there are tremendous grievances in the minds of the youths of Assam. Forget about the youths of Assam. Let us not also look to the ULFA problem in isolation. Today, youths are in a rebellious mood. We have ULFA because Assam is a border State. We have problems galore in UP and Bihar. Half of Andhra Pradesh, I am told, today, is under Naxalites. Why is it so? It is because the youths of the country feel that not only have we not been able to solve problems, but irrespective of leadership and political affiliations, we are addressing ourselves problems. Violence is the worst form of injustice. But in a society where justice becomes a casualty, people do not mind taking to violence. Therefore, the youths are taking to violence. So, I would request the j hon. Home Minister to address himself not only to the problems of the youths of the whole country, but also to the problems of the youths of the North-Eastera region.

I will conclude by making a reference to two issues. 'One, recently the Government has announced increase of oil royalty to Rs. 314/-. Our National Front Government announcement was for an increase to Rs. 385/-. The reduction to ! Rs. 314/- has give_n a wrong message to the people of the State. Two, it was decided to have two universities in the State to meet the demands of the people Barak Valley the Bramhaputra

[Shri Dinesh Goswami]

valley. There is no announcement in this regard. All these give grounds for giving help to the propaganda machinery of those who want Assam to secede from the rest of the country.

Statutory Resolution

seeking Approval of

I would not like to deliberate on the past because there will be accusations and counteraccusations. So, I would like to look to the future. Future is the only way in which you can sort out and solve Assam's problems by permitting the people of Assam to elect a Government of their own. It will be for them to elept AGP, if they so choose or throw it out, if they so choose. We shall have to go before them with our records of the last five years. But give them an opportunity Denial of an opportunity to the people of Assam will only strengthen the hands of the extremists and the secessionists and the sooner We do away with this idea the better it would be.

With these words, I oppose the proclamation of President's Rule.

The questions were proposed.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): The Statutory Resolution Moved by the Minister and the Motion moved by Shri Dinesh Goswami both are now before the House for discussion. These may be discussed together.

SHRI BHUBANESWAR KALITA: President's Rule was promulgated on 27th of November, 1990 in Assam. This should have been a surprise for the people of Assam, but, unfortunately, it came as a respite to them. The situation in Assam developed in such a way that it became a natural outcome of the circumstances and situations that prevailed in the State of Assam during that time. For us, it is a very unfortunate situation, when the Assembly elections were round the corner. There are arguments for and against President's rule particularly about its propriety. President's rule is the extreme

step and it should be used sparingly, under extreme situations and under extreme circumstances. But the bogev of President's rule who being played by the then AGP Government, which was nothing new. For the last one year the media, (the political leaders somewhere or the other, this way or that way were talking about President's rule in the State of Assam. So when it came, really it did* not surprise anybody. Rather when a bandh call was given in the State of Assam against President's rule, the people responded to it partially. When blackout calls were given the people have responded to it partially and those who have responded to it they responded to it halfheartedly. It was long felt that President's rule will come today or tomoxrow-^ and ultimately it came. What was the necessity of President's rule particularly when the elections were due in the State? The first and basic responsibility of any elected Government is to protect the life and property of the people. The then AGP Government in the State have miserably failed to keep up that primary responsibility. Instead there were murders, lootings, extortions, intimidations and assaults. AH these thing reigned the whole State. Human life became the cheapest commodity. About 113 innocent people were gunned down in the State. About 58 political workers were mur- j dered. The weapons and vehicles were snatched away from innocent civilians. Murders and dacoities were not reported to the police because no action was taken by the police. The police became a demoralised force. They were not acting on their own. In the rare event if they took some initiative, there were* interferences from the higher-ups. The situation can be best described in a resolution passed by the A^am Police Asso* ciation after the assasination of their senior police officer, Mr. Negi. He was the Superintendent of Police. What are the contents of that resolution? I quote:

"Terrorists are free to strike at any time at any place as they liked, while the police are restrained from performing even the mandatory duty. "

This is what the resolution says. As a result of such inaction by the police and indulgence by the higher-ups the situation drifted to a point of no-return.

Sir, the situation is best described in an editorial of a popular newspaper of Assam which came out after the President's rule. They wrote and I quote:

"Never in the history of last 43 years of independence had one seen the kind of assassinations kidnappings, extortions and intimidations which have marked the AGP rule. Never before has the rule of law been so completely and systematically repudiated in favour of favouritism and whimsical ad hoc decisions. Never before has merit and performance been so wilfully devalued in favour of political preferences. Never before has the bureaucracy and the police been demoralised by the political bosses. Never before has corruption assumed the proportion that the AGP was able to manage in just five years. Never before had people to live in such abject fear as to be incapable of stirring out after 6 P. M. "Never before have people been deprived of their personal fire arms merely because the police was unable to prevent them from being snatched by extremists. Never before have people been afraid of reporting crimes against them to the police. Never before people suffered such blows to their dignity and self-respect. Worst of all, never before has a popularly elected government so often been accused of having nexus with an extremis* organisation.

Thus, all said and done, if anyone is really responsible for invoking President's rule in Assam by his acts of omissions and commissions, it is the AGP itself. "

This is what a popular newspaper of Assam says.

DR. NAG EN SAIKIA: Mr. Kalita, will you yield for a moment? Sir, I only want to know from Mr. Kalita whether

he subscribes to all the views of the newspaper—many views have been published on many occasions—or whether he conveniendy chooses to subscribe to this view only. (Interruptions).

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President's Proclamation

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Yes, Mr. Kalita. You continue.

SHRI BHUBANESWAR KALITA: There were mayhems, murders, rapes and extortions. Properties and the dignity of individuals could not be protected. Nor did the Government show any inclination to protect them. The media was muzzled and judges were threatened. So also die individual's right to Constitutional remedies. Things came to such a pass that all these virtually acquired a sort of political legitimacy. Can any Government worth the name just remai silent even after seeing all these?

Sir, the wrong policies of the then Government had given rise to various ethnic agitations. The Bodos were demanding separate land. The Karbis were demanding an autonomous State. Not a single day passed when, in one or other locality, a dharna or a bandh was not held. The AGP's Parnoia has made it out to be a sectarian party instead of a regional party. Unity is the main factor in a society like the Assamese society. You know there are tribals and non-tribals, there are different castes and communities in Assam. Unity is the most important factor for Assamese development. But due to the wrong policies of the then AGP Government, the whole society was disintegrated. What you need-in Assam is the integration and unity among different communities, because development is not possible without them.

Not only this. Look at the industrial picture. More industries were closed than opened during that five years' rule.

SHRI DINESH GOSWAMI: One minute. May I ask this. Why should not Mr. Kalita go and address these"

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thnigs to the people of Assam and ask for their votes? In spite of all these, we are prepared to ask them for their support. Why are you afraid?

SHRI BHUBANESWAR KALITA: I will answer his points also.

SHRI VISHVJIT P. SINGH (Maharashtra): May I mention, Sir? Those people who opened the doors of the State to foreigners to come here and take over our country have no right to say, 'Hold elections'. We will first expel those foreigners and then we will have elections. We do not want to hand over our country to those forces which want to destabilise us.

उपसन्ना राध्यक्ष (श्री शंकर दयाल सिंह) : आप, दोनों के बीच में कहां से आ गये।

SHRI BHUBANESWAR KALITA: Mr. Goswami has said that we are scared of elections. We are not afraid of going to the people for election. But let me tell you about an observation of the then Home Minister, Mr. Mufti Mohammad Sayeed, of the National Front Government, of which you were a member, on 4. 9. 90 in the Consultative Committee meeting of the Home Ministry.

SHRI DINESH GOSWAMI: I am on a point of order. This is an important point. I do not mind him saying that. Sir, I am on s point of order. This is important. Please listen to me. I don't mind if he is saying that. But there has been always a convention that we do not disclose the Consultative Committee meeting's proceedings in the House because the danger will be that we say so many things which we may not like.... (Interruptions).

SHRI BHUBANESWAR KALITA: I will not refer to the proceedings of the Consultative Committee. (Interruption). But this has been published in the newspapers also. (Interruptions).

SHRI DINESH GOSWAMI: Sir, it is for you to decide. I am not going to stop him. It is for him to criticise. (Interruptions).

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SHRI VISHVJIT P. SINGH: When the previous Prime Minister referred to the proceedings of the Consultative Committee in this House, I have protested against it. (Interruptions). And hon. Shri Dinesh Goswami was a Cabinet Minister in his Cabinet. (Interruptions). The then Prime Minister disclosed the proceedings of the Consultative Committee attached to his Ministry. May I mention that? (Interruptions).

SHRI DINESH GOSWAMI: I can neither match his voice nor volume. (Interruptions).

SHRI V. GOPALSAMY (Tamil Nadu): Sir, Mr. Gurudas Das Gupta raised the matter about the Consultative Committee meeting and the Deputy Chairman gave the ruling that tfce proceedings of the Consultative Committee meeting can never be permitted to be raised on the floor of the House. This is the ruling given by the Deputy Chairman. Therefore, I do not know whether the same ruling... (Interruptions).

SHRI BHUBANESWAR KALITA: I do not want to refer to the proceedings of the Consultative Committee meeting. I am referring to the newspaper report where the linen Home Minister, Shri Mufti Mohammad Sayeed has mentioned that "in the prevaling law and order situation in the State of Assam, the (holding of elections in December 1990 has a remote chance". That has come out in the newspapers also. That was expressed by the then Home Minister of the National Front Government of which Mr. Dinesh Goswami was also a Ministe[^]. Sir, the then Home Minister also stated that in spite of repeated requests by the Centre, the Chief Minister of Assam failed to take any effective steps. This was the observation of the colleague of Mr. Goswami in that Cabinet. What

followed thereafter? Development schemes were announced by the Central Government, various programmes were announced, status of a special category State was given, but that also could not stop the violence Which went on unabated. The reason was that even after that the same AGP party has given a bandh call against their own National Front Government of which they were a constituent. Why? Because they wanted to have some political issues. They knew it fully well that the issue on which they have won the last election in 1985, that is the foreign nationals issue, is an old issue now. They wanted a new issue and what is that issue? That is ainti-Centre stance and that is why, they gave a bandh call against the National Front Government of which they were a partner. (Interruptions).

DR. NAGEN SAIKIA: Mr. Kalita, would you please enlighten us whether you welcome this Presidential rule or not? (Interruptions). Do you welcome it?

SHRI VITHALBHAI M. PATEL (Gujarat). When your turn comes, you can say anything on it. Let him speak. *llnterruptions*).

SHRI AJIT P. K. JOGI (Madhya Pradesh): Let him speak.

SHRI BHUBANESWAR KALITA: I am not going to answer you. But, of course, I will refer to that.

The Vice-chairman (Shri Bhaskar Amnji Masodkar) in the Chair

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr. Kalita, please address the Chair. You need not take note of what they say.

SHRI BHUBANESWAR KALITA: Mr. Vice-Chairman, what followed next was still shocking. The meeting of Mr. Mufti M°hammad Sayeed and Prof. Madhu Dandavate at Guwahati was disturbed. The State Government failed to do anything. Mr. Dinesh Goswami, a

Member of the AGP party and a Minister in the National Front Government was gheraoed. An embarrassed Mr. Gos-wami had to resign. The hon. Minister, Mr. Subodh Kant Sahay, was also the Minister of State for Home at that time, might know what Affairs happened thereafter and why Mr. Goswami withdrew his resignation. But, Sir, the situation remained the same. Even resignation, even after all this, Goswami's the situation remained the same and violence continued unabated. Now that the new Government at the Center took a serious look at the situation, the Chief Minister[^] I am told, only requested for new Gypsies to patrol the roads. If anybody wanted President's rule to be imposed in the State, it was the AGP. The wanted it most because it wanted an issue to fight their next election. So the rule did President's not come as surprise... (Interruptions).. Sir, this is the background in which the President's came. But my request to the Government is that the first priority of the Central rule must be to restore normalcy and start developmental works. Mere announcement by the Governor that 12000 jobs would be provided or that a few small-scale units would be set up Upper Assam or repairing of roads would be done to give a new look to the administration. would not be enough. Rather, this sort announcement irritates the people since they have heard enough of such announcements. Again, Sir, reports like 'the country the tea industry is losing Rs. 800 crores in because of unrest in the tea industry. ' agitate the young men. The young men are asking: Where is our share of development in that The feeling of deprivation Rs. 800 crores? and despair is the root-cause of these problems. What can satisfy the young mind and the people of Assam is concrete results. Sir establishment of The Accord refinery been announced but not

even the foundation stone has been laid by the previous Government. Setting

- I up of gas cracker units has been an-
- ' nounced. No tangible action is taken for

[Shri Bhubaneswar Kant a]

the establishment of a Central University at Tejpur and Silchar. The progress on the bridge over the Brahmaputra at Jogigopa is the slowest. The most important thing is the control of the river Brahmaputra which can bring prosperity to Assam and resources to the nation.

The Brahmaputra Board is crippled for want of funds. Assam is one of the most backward States in the country. This backwardness is the root of all these political problems. The United Liberation Front of Assam is also the result of such backwardness and it is also a political problem. But unfortunately I can point out only one thing regarding this organisation If it is a revolutionary movement with an ideology, the ideology was given a back seat. Collection of money became the only factor and not the ideology. Money played the main role which is something unheard of in tho history of revolutionary movement anywhere in the world. I am happy to hear "from Mr. Goswami— and I am with him—that these boys, these activists should be brought into the national mainstream. I am one with him in this. But he was in power for eleven months. The AGP was there for full five years. What did the, y do to bring them into the national mainstream?... (Interruptions) .. Sir, the organisation was banned now tinder the President's rule, but my fervent appeal is to arrest the root, the root is deprivation, otherwise the feeling of alienaiton will still remain and mce he time passes, it can come out in a different form. Already a hue and cry is being made about atrocities by the Tndian Army and many more issues might come for the tsenefit of our Opposition colleagues. 3ut it is not true that the Army operationiB had been totally futile. Rather it has achieved a tremendons success. restoring confidence among the common fieople According to a recent release by thei Government already Rs. 2. 57 crorei have been recovered and 315

arms were recovered and 1300 persons have been arrested out of whom 300 have been released. Besides, 27 dead bodies have been recovered. $B_u t$ there is need for a proper, coordinated approach i_n this regard so as to avoid unnecessary harassment to innocent people. Moreover, the persons arrested under TADA can only be released by designated courts. But at present there is only one designated court. More such designated courts should be constituted for the ends of justice Advisory committees attached to all police stations should be set up involving people from all waiks of life.

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Last but not the least, the army hasu a very limited use in controlling the internal disturbance. Once that is over, it should be withdrawn. The political process should be started without prolonging the President's rule and for that we demand early elections in Assam. With these words I welcome the Resolution moved by the honourable Minister of State for Home Affairs and I hope that the President's rule will not be prolonged and that elections will be held at the earliest.

SHRI M. S. GURUPADASWAMY (Karnataka): Mr. Vice-Chairman, I have heard with attention the speeches of my friends who preceded me. I am in a difficulty in matching them with facts. 1 concede they know the facts much more than I do about Assam. I try to speak now on Assam because during my tenure as Minister I had the opportunity of visiting Assam quite a few times. I had the occasion to understand the problems of Assam. To me President's rule could have been justified if it had been an answer, a remedy, a wayout, to the basic problems facing Assam. I ask my friends here whether President's rule can bring about a change politically or otherwise. I feel this is no answer, this is no remedy, this is no wayout, for Assam's problems. We have seen President's rule elsewhere, in Punjab, in Kashmir. It never provided

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any solution to the problems faced by these States; so also, I feel, in the case of Assam. Having visited Assam quite a few times, I feel that neither the politics of violence nor the politics of hetred will pay. Today, Assam is suffering from two types of psychology: One, the psychology of alienation, and, two, psychology of frustration, and one is feeding the other. The problems in Assam are the problems which you find in any underdeveloped or backward State and they are poverty, unemployment, illiteracy, communal clashes, social tensions, etc. These are the problems which are creating a climate which is not conducive to a peaceful life there. But it is not one day's creation. Tt is the legacy of the past. This has been the legacy of many years and it has been accumulating. The people of Assam—why the people of Assam alone?— the people of the entire North-Eastern Region feel suffocated. They have no opportunities of development and they feel that they have been neglected by the authorities, maybe the local authorities, maybe the Central authorities. This feeling of neglect has been responsible for this dual psychology, the psychology, as I said, of alienation, and the psychology of frustration.

Now, nobody doubts the patriotism of the Asssmese. My friend and my colleague. Shri Dineshji, was speaking about it. Nobody doubts their patriotism.

VICE-CHAIRMAN - (SHRI BHASKAR ANNAII MASODKAR): He was making a sentimental appeal

SHRI M. S. GURUPADASWAMY Nobody doubts their patriotism and the Assamese are as much patriotic and intelligent, as anybody else. But we should understand their feelings, their situations and their problems. The ULFA has not risen out of nothing. The members of that organization are from every household and many household=; have contributed to the ULFA in the sense 'hat theiy boys

and their girls have gone there out of frustration. Who are responsible for this? May be te Government at the State level in the past, may 'be the Government at th Centre or may be all of us. There is failure of leadership. The leadership has not provided the answer there. It happened in Punjab; it happened in Assam; and it is happening in Telangana. You must take a view on this. It is not a question of law and order. If you think that we establish law and order and peace by President's rule, you are mistaken. We cannot achieve that. Army has not brought about security, peace and stability. I am not going into the atrocities of the army personnel. I do not know much about it. Army is not the answer. Para-military force is not the answer. Police is not the answer. The answer is we must tackle the the problems of youth, poverty unemployment, illiteracy, frustration emana-ing out of these. I know. When I was a Minister I had to deal with several cases of intimidation. I pleaded with the Government of Assam. When they wanted more and more investment, I told them that there should be a proper climate for investment. And who will go to Assam when Assam is disturbed? Even if we invest money, money will be wasted. There will be no development. They understood it. They were aware of it. As a mattet of fact, we gave so many projects Assam which no Government in the past did. Nearly Rs. 8000 crores of investments were planned. We gave a refinery of 3 million tonnes. I sanctioned a cracker project. Other Ministries also. But all this required a proper climate, and investment climate. In the past we never trained their youth for taking up responsibilities. My

friend Dinesh Goswami used to tell me: top posts are all occupied by outsiders. Top posts are manned by outsiders-not because they were deliberatly sent from outside, though competent people were available in Assam. It is not so. Competent men were not available or are not available to man the posts fn various I undertakings. Who is reswnible for that?

(Shri M. S. Gurupada Swamy).

They were not trained for these jobs in the past. And when you want to recruit them to those posts, though people are available proper skills are not available. Competent men are not available. This is the tragedy of Assam. The boys who are called ULFA boys are from middle class families—many of them from middle class families. They are) from educated Classes. They have taken to arms. By disarming them at one point of time we will not disarm them for ever. Therefore, I say that the problems of Assam have 'o be identified. And you have to find out solutions to these problems. President's rule, according to me, is not the answer, not the remedy, not the way out.

On the contrary, by this President's Rule, you will be alienating the people of Assam. The sense of alienation which is already there will be encouraged. The sense of frustration will be encouraged. I for one, Sir, feel that politics of violence will not help. It should be avoided. But it is there. But it can! be avoided only by politics of development. The Central Government and the State Government will have to take up development and involve the people in developmental activities. That is what is necessary. And democratic set up is important. Let us not, as politicians, as leaders, try to destroy the democratic instrument which we have built up over the years. In 1983, as my friend pointed out when the conditions were so disturbed, we have held the election. And if my friend says that because there is no proper climate, or there is a climate of violence and we cannot hold the election, then in many parts of the country's, perhaps, you may not be able to hold the election to the Assembly and we may not be able to hold election for Parliament either. There may be violence, there may be a breakdown of law and order. It is a vast country And these things do happen. Our efforts should be to see that the democratic instrument, the democratic system is built up even if yon are facing challenges, difficulties and proolems. That should be our effort.

In the end, Mr. Vice-Chairman, Sir, I do not approve of President's Rule. My friend the Home Minister was with us. We discussed this matter in Government in the past. We dod not take this step at all. We avoided this step. We discussed this problem of Assam. We thought the President's Rule is not the way out; it is not the remedy of Assam. We had already the previous examples for Punjab and Kashmir and we! thought the President's Rule should not be imposed and there should be an election as early" as possible. And to introduce the President's Rule when the elections are due, I think, is inexcusable. It is not justifiable at all.

relation to Goa

SHRI SUKOMAL SEN: Sir, I would like to start by observing that the Government has taken a wrong step in proclaiming the President's Rule in Assam. The successive Governments are imposing the President's Rule in one State after another and thus Article 356 is being misused for that, much against the federal principle for which we have strived for. Sir, I would like to say that at a certain point of time, perhaps, Parliament will have to make an enactment deleting this Article which is being repeatedly used against the States, against the federal principle.

Sir, I would like to say something about Assam. I may not fully agree with what my learned colleague, Mr. Dinish Goswami said. But I would like to make some comments as to how the present situation has come, has developed in Assam. Sir, this ULFA movement is a movement of the Militant youths and their demand is a separate State of Assam seceeding from India. In India, now we find-it is in Punjab, it is in Kashmir and now it is in Assam—a section of the boys are taking to arms, and they demand disintegration of the country, coming out of the country. What for? It is true that there was regional imbalance. Prime Minister said in Parliament that he will see to it that regional imbalance is removed. There is no doubt that people were aggrieved because of this regional imbalance and they protested.

But nobody listened to them and there was discrimination which developed to such an extent that it resulted in movements, in struggles and agitations with contents which were not democratic. I would like to say that some chauvinistic content developed in those movements in some parts of the country and so in Assam. Sir, it we recall the past history of Assam, we know that a movement was started by the students there. Obviously they were aggrieved by the discrimination practices against the Assamese people. Economic progress was stalled. There were imbalances compared to other parts of the country, and they felt aggrieved, and a movement was conducted. At that time also we had objected to it, objected to the chauvinistic content of the movement. We know that Assam movement ultimately could not remain peaceful. Hundreds of people, men, women and children, were massacared. Not only that, many individuals, many personalities were kidnapped and were murdered and beaten and eliminated. We have seen what happened recently. We have seen what has happened in Punjab where the Akali chauvinistic politics has ultimately led to demand for Khalistan. We know how terrorism has spread there and we know how terrorists are causing depredation in Punjab. We have seen the imbalances and discrimination causing the present situation in Kashmir and how a big section of Kashmiri youth demand secession from India. All this has happened because of wrong way of tackling the situation by the Centre which resulted in a section of the people being forced to take to the path of terrorism and militancy in various parts, including Assam. The present situation is the culmination and the logical conclusion of the manner in which the movement was conducted by the students. The youth in Assam have taken to arms and they are" demanding secession from Tndia. We had warned—our party had repeatedly warned that Central Government as well as the AGP Government that unless the situation is properly dealt with, it may go out of control. Earlier, the National Front Government had issued number of instructions and directives to

the AGP Government and if these instructions had been properly implemented, perhaps, the situation may have taken a different turn. But unfortunately, things did not improve. During the 11-month rule of National Front Government, the situation went from bad to worse, and now the present Government has imposed President's rule.

I think by imposing President's rule, things cannot be remedied. Government should have taken a different course by asking the AGP Government to take measures as directed by the Central Go-ernment. But that was not done. This situation has led to certain other militant groups starting a movement, like some other trible movements who are now demanding some autonomy within Assam. If this situation is accepted, it will further lead. to vivisection of the State of Assam. Assam has a different history. It is not like other States. It has a composite culture with different languages, different ethnic groups who live together. So tackling of Assam situation should have been in a different way, both by the Centre and by the AGP Government. So, not only certain other groups have taken to arms and killings are taking place, but it has ultimately given rise to passions. But it is not the passion of nationalism. It is a passion of some provincial outlook. It is a passion of chauvinism. As you know, the oil supply was stopped. The oil supply was stopped when, the country was facing a severe crisis. The direction that was given to the students and the people of Assam was wrong and this had its own disastrous effects.

Sir, it is said—this had been stated by the Government also apart from what w© have seen in newspapers—that the U. L. F. A. has links with the other terrorist groups in the North-Eastern Region and it has also" links with the L. T. T. E. of Sri Lanka. You can see what kind of a situation we are in. There are these different militant groups in the North-Eastern Region. In Punjab, we have the Khalistani terrorists. Today, the country is surrounded by, it is

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being confronted by, terrorist groups in different regions. In Kashmir, in Punjab, in Assam, in Manipur, in Nagaland, in Meghalaya, everywhere, you find terrorist groups and these groups have formed a chain. It is a very dangerous situation which is developing.

In this connection, I would like to point out that the Central Government has done a wrong thing in declaring the whole of Assam as a disturbed area and enforcing the Disturbed Areas Act in the whole of Assam. What is, the point in declaring the whole of Assam as a disturbed area? The whole of Assam is not a disturbed area. The problem isl there only in certain parts of Assam where the U. L. F. A. is operating. Only those parts should have been brought under the purview of the; Disturbed Areas Act. What will happen? If you enforce the Disturbed Areas Act in the whole of Assam, the Army can operate in the whole of Assam, even in areas where the situation is normal and which are not affected by the depradations of the U. L. F. A. The Central Government has taken a wrong step by applying the Disturbed Areas Act to. the whole of Assam. The Government should withdraw this Act in respect of the other areas. It should be made applicable only to those areas which are affected by the depradations of the U. L. F. A. terrorists.

Another important thing I would like to .. point out is, there have been complaints . that the Army is committing excesses. Mr. . Dinesh Goswami has given some instances. Instances have been given by other people in Assam. It has also come in the newspapers. I know that when the Army operates, some excesseis take place. But it cannot be justified. It does not mean that innocent men, women and children should 'be harassed, should be tortured, should be persecuted. If it happens, if innocent people are persecuted, if they are harassed, by the Army, it will prove counterproductive. It will alienate the people who are otherwise innocent and who do not sympathise ifcith the U. L. F. A. If the Army commits atrocities on them, the people

will be led to take a stand against the Government of India and in favour of the U. L. F. A. terrorists, in favour of the demands of the U. L. F. A. terrorists. Therefore, this should be borne in mind by the Government.

relation to Assam

Another point is,....

THE VICE-CHAIRMAN (SHRI BHAS-KAR ANNAII MASODKAR): Last point.

SHRI SUKOMAL SEN: The Government should enquire into all the depara-dations caused by the U. L. F. A. terrorists. When the Army raided the U. L. F. A. camps, several bodies were found. Who were these people? How were they kid- ^ napped? The Government does not know. Mr. Sahay was the Minister of State for Home at that timd also when these things took place. The Government is in the dark. Many people were kidnapped. Who were these people? What were their antecedents? How were they kidnapped? From where? Nobody knows. It is simply strange 'that neither the Central Government nor the A. G. P. Government could say anything about it. Neither of them could throw any light about it. The Central Government is "not aware that in a part of the country, many people had been kidnapped and killed. Now, many bodies have been dug out from the grave. It is horrifying. What was the police doing? What was the intelligence doing? What were the other agencies doing? The Government should take care of such things. It has come to light today in the case of Assam. Such things may come to light later on in the case of 'other places also. It is a total failure on the part of the Government at the Centre and the State

In conclusion, I would say that the Government should see to it that the normal activities in Assam should not be Interfered w£th. The 'various political parties, different organisations and individuals should be given full liberty to carry oh their activities. When I say normal activities, I mean, activities within the Constitutional framework of the country. But as I said earlier, the Disturbed

Act has been made applicable to the whole State. This will cause interference in the normal activities of even those parties who are opposed to the U. L. F. A. who have criticised the U. L. FA. This Act will be misused by the Army and the Government and the normal activities of these parties will be interfered with in the name of this Act. The Government should keep this in mind.

Then, elections should be held early in Assam. It should be the intention of the Government to see that normal condition is restored without delay so that elections can be held. In the absence of the democratic process the wrath of the people will grow more and more. If a particular State is kept under a continuous President's rule, it will cause alienation. This must be kept in mind by Shri Sahay and the Government. Prolonged spell of President's rule will lead to alienation. So election should be 'held without any delay.

SHRI MOHINDER SINGH LATHER (Haryana): Thank you, Mr. Vice-Chairman. I stand to support the Resolution of the Government for Proclamation of President's rule in Assam. It is not the first time that the President's rule has been imposed in Assam. It has been done thrice earlier, in December, 1979 to 1981 and March, 1982. Sir, whenever President's rule is imposed, definitely it is a temporary set-back for the democratic process. I agree with Shri Gurupadaswamy when he jut a question whether President's rule was the answer. I totally agree with him. President's rule is not a permanent answer, it cannot be an alternative to the elected government. But when the country's integrity and security is involved, when there is a question of oneness of the country, I think. no Government worth the name can allow the country to break and that is what was going to happen there. Training camps were set up under the very nose of the AGP Government. People were being trained with arms imported from foreign countries. For what were they being trained? It was not to defend the country but to fight against the country. There was no alternative left with the Government. I was surprised when my learned friend

said that the President's rule can never solve the problem. Sir, Gurupadaswamiji as well as Goswamiji, they were both members of the V. P. Singh Government, very senior members. They extended the President's rule in Punjab. What happened in Jammu and Kashmir? Why was the President's rule extended by their Government? This was because free and fair elections could not be held there. The atmosphere was not condusive for holding elections there, it would have resulted in bloodshed. That is why the President's rule was extended.

relation to Assam

DR. NAGEN SAIKIA: I think this is not true. The presidential rule was extended because the Congress party did not agree to the proposal for holding election in Punjab. It is not because the previous Government: did not desire to have elections in Punjab. ..

SHRI MOHINDER SINGH LATHER: That is not the question.

THE VICE-CHAIRMAN (SHRI BHAS-KAR ANNAJI MASODKAR): I fhink you should not yield to him. You make your point.

SHRI MOHINDER SINGH LATHER: The question is very simple that the atmosphere there in Assam was so dangerous that murders with impunity were being committed by ULFA, which is known to be a private army of the Chief Minister of the AGP.

DR. NAGEN SAIKIA:. It is a wrong statement

SHRI MOHINDER SINGH LATHER: Shri Goswami tried to give an impression.... [Interruption!;). I never intered when he

DR. NAGEN SAIKIA: It should not go on record.

SHRI MOHINDER SINGH LATHER: Mr. Goswami tried to give an impression that the Congress party is also in favour of ULFA. That is why he tried to say something.

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Sir, I have got a news item here from The Hindustan Times dated 27th December, 1990 which says:

"ASSAM CONGRESS LASHES OUT AT **MOHANTA**

'The Assam Pradesh Congress(1) party has Assam Chief characterized former Minister, Prafulla Kumar Mohtan-ta, as the accused' in the prolonged lawlessness gripping Assam and the 'action he had taken to murder democracy. ' A press release of the party today said, 'It was only to 'protect common people from the clutches of Mah-anta's terrorism that President's rule had to be imposed. Like Hitler, Mohanta kept and maintained ULFA as a private army of his own. "

These are the views of the Assam Congress and not as stated by Mr. Goswami.

DR. NAGEN SAIKIA: The Congress is very much opposed to the AGP and it is very natural that they spoke in that language.

SHRI MOHINDER SINGH LATHER: I am not yielding, Sir. It is not proper that every time you should stand up and speak like that.

THE VICE-CHAIRMAN (SHRI BHAS-KAR ANNAJI MASODKAR): It is not necessary. You just address the Chair.

SHRI MOHINDER SINGH 1ATHER:

What Chandra Shekharji's Government has done should have been done by the previous Government. Even the instructions and directions issued by the V. P. Singh Government to the Prafulla Kumar Mohanta Government not carried out. The Central Government wanted him to declare eight districts of Upper Assam as disturbed areas but it was not done. Murder cases there were not prosecuted by the Government property. All the accused people were bailed out. Absolutely no appeales were filed. There was a clear indication that there was no difference, between the AGP and the ULFA. What was the Government doing.

DR. NAGEN SAIKIA: I ftm also an AGP man. Do you think I am a supporer of ULFA?... {Interruptions)...

relation to Assam

SHRI MOHINDER SINGH LATHER: It is only the AGP Government which is to be blamed, not anybody else. You should blame the AGP Government itself, for that. The writing was there on the wall itself, and the writing was very clear. If the AGP people did not know it, did not want to know what was going to be done by the Central Government, they should have consulted Mr. Goswami. they should have consulted Gurupadaswamyji, they should have inquired from others if they never wanted to face the truth.

वाइसचेयरमैन साहब, हमारे पंजाब के ग्रन्दर एक कहावत है। एक बुज्रा घोड़ी पर बैठका जा रहा था और उसका लडका घोडी की लगाम पकड़ कर धागे-धागे चल रहा था। बुजुर्ग कहने लगा, "पूलर घोड़ी कित्ये हैं"। वह लड़का हैरान हुआ ग्रीर उसने कहा, "बापू जी, तुस्सी घाडी उत्ते बैठे हो ते घोडी तुम्राडे थल्ले हैं बुजुर्ग ने कहा, "पुत्तर जी, पता तां मैनूं बी मी पर पच्छ लेगा चंगा हंदा है"।

if the AGP Government did not know about the repercussions of what they were doing, who else can be blamed? They wer» encouraging the ULFA people, they were supplying them with money. Crores of rupees have now been, recovered; a large quantity of arms has been recovered from tie possession of those people. Grays? have been found, containing dead bodies of innocent people. So, what was happen ing in Assam? And you are trying to support it. But I agree with you that President's rule is not the answer. This Government will try to hold elections as earty as possible, when normalcy returns there. This temporary rule is simply there so that separatist elements who want to break the country are brought to book and normalcy is allowed to come here before the) elections are held.

Sir, tney are blaming that President's rule has been imposed due to the Conspiracy of the Chandra Shefchar Government and the Congress (I). This is what

they are saying. But this is not true. The truth is, President's rule had to be imposed because of a conspiracy between the AGP and the ULFA. They have to blame themselves for it. It is not the Congress either. There was no pressure of any sort on our Government that President's rule should be imposed there. The circumstances were such, the goings on there were such that no Government worth the name could tolerate that state of affairs there.

THE VICE-CHAIRMAN (SHRI BHAS-KAR ANNAJI MASODKAR): Please conclude now.

SHRI MOHINDER SINGH LATHER: Sir, I have not taken even three minutes.

THE VICE-CHAIRMAN (SHRI BHAS-KAR ANNAII MASODKAR): You have crossed your limit.

8.00 P.M.

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SHRI MOHINDER SINGH LATHER:

Sir, they are blaming Congress and the Government. It is just like blaming the piano for bad music. The bad music was created by the AGP, not by us, and now they must face the music. This is the thing. They are baming others. This decision on President's rule has been supported even Bharatiya Janata Party, and all right-thinking persons said, "Ves, the atmosphere was not congenial for elections."

Sir, I must congratulate Chandra Sekhar-ji for this bold, appropriate step at the correct time. A very senior Commander, a Major-General there, has stated, and it has come in the paper also, that if these things would have been allowed for some more time to continue, the situation could not have been controlled even by the army. Sir, people are now praising our brave army also. I am proud to say that our jawans are doing commendable work there to find out hidden arms, to find out the criminals. There may be a few stray cases of excesses here and there I do not disagree that there might have been some cases in which excesses have been committed. But it is very heartening to note that a very high-powered committee has been formed consisting of the Advisor

to the Governor, the Director-General of Police and the Major-General of the Army. This committee will go into all the complaints of excesses of the army, and naturally action will certainly be takes against those persons. We are abo with you. But no such thing, we hope, will hape pen there, Sir.

President's Proclamation

under Article 356 in relation to Assam

Sir, through you I appeal to the whole House, every section of the House. Wo should see that normalcy returns to Assam so that elections can be held at the earliest. I join my voice with the appeal of Mr. Goswami that we should not delay it. I hope that President's rule will not be prolonged even for a day unless it is absolu-. tely necessary.

Thank you very much, Sir.

SHRI SANTOSH BAGRODIA (Rajasthan): Mr. Vice-Chairman, Sir. I rise to support the Resolution of the hon. Minister of State for Home Affairs, Mr. Sahay, that this House approves the Proclamation issued by the President on the 27th November, 1990 under Article 356 of the Constitution, in relation to the State of Assam.

Sir, Assam has been passing through a period of turmoil for the last two years. The trade, industry and economy of the State have been suffering major set-backs because of a reign of terror let loose by the ULFA.

The rise of the ULFA, as a power *to* recoken with, coincided with the resignation of the Congress (I) Gove-nment in 1984 and establishment of a popular Government by the AGP under the leadership of Mr. P. K. Mohanta in 1985.

During mid -80's 1986 and 1988, the ULFA has been able to get public sympathy for its overground role of social reformer and due to the failure of the AG. P. Government to m«et the aspirations of he local youths. The AGP Government, due to its own internal weakness, could not muster enough political courage to combat the ULFA which even

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publicly propagated secession from the Union of India and announced its objective of a sovereign state.

Statutory Resolution seeking Approval of

During this period, the ULFA donned the robe of Robin Hood and started its activity of extortion from small vendors, traders and contractors. They announced iheir policy of anti-capitalism and aim of establishing scientific socialism in Assam. In 1989 the ULFA started their "operation extortion" by demanding mone'v from affluent classes at gunpoint. At the same time it tried to build up its social image by punishing known anti-socials and criminals at public places. Trie entire administration was under the control of the ULFA.

The AGP Government cared little and did not take any administrative cognizance or steps to correct the situation. The then Chief Minister publicly admitted that it was impossible for an elected Government to meet the aspirations of the people by resorting to arm-twisting methods since resorting to hardline atrocious methods by a Government meets with stiff resistance from all. Due to this passive attitude of the elected Government, ULFA marched ahead from strength to strength and gradually started inducting village unemployed youths to its cadre, first for their civilian activities and later for military training. At this point, some members of the AGP started praising directly and indirectly actions taken by ULFA and thus completed the nexus between both by mid-1989.

By the end of 1989, ULFA started demanding money in large amounts from traders of Guwahati. Tinsukhia, Barpeta and Dibrugarh and started visiting tea gardens for day-to-day requirements.

The tea industry maintained its cool and yet tried to keep ULFA cadres at bay by explaining to them their limited resources; by sometimes conceding small favours to the neighbouring society and by organising community development work.

As day passed on, the pressure of ULFA was built up gradually on thi tea garden management and at this point of time during 1990, the Government of Assam was approached for redressal. The Chief Minister, the Home Minister and the Chief Secretary were approached gradually, but unfortunately despite several meetings with them the situation did not improve and as a climax to this situation, Mr. Surendra Paul was killed during the first part of 1990. The tea industry got a big jolt and a sense of fear psychosis started growing in them.

During 1990, the Central Government was contacted by IT A and othe" organisations several times without any result. The V. P. Singh Government never took~a hard line against ULFA and environment in Assam started drifting from bad to worse. Every fifth day some one important from trade, industry, society or political parties were picked up, tortured and killed. This atroocius situation further divided the Assamese community as a whole and by June 1990, ethnic problems started building up amongs' distinct ethnic sub-groups like caste Hindus and tribes belonging to Karbi Miris and Bodos. ULFA resorted to various measures to hold back the devisions' but unfortunately due to Central Government's weakness combined with AGP's apathetic policy further fragmentation took place in Assam.

In the meantime, during lune 1990, huge demands were slapped on the face of tea industry by ULFA. The matter was reported to the then Central Govsrn rnenr and, the State Government, but wi'hout any! result. In the process a few companies had [to pay large sums as insurance agains* safety. A few others revolted nuH"cly and even tea garden labour community felt threatened and started agitating from September, 1990.

Despite the fact that ULFA h?d little following in rural areas, its activities started having a crippling effect on the overall arowth and development of the Assamsociey as a whole. The clock started moving backward in Assam which ultimately resulted in the imposition of President's

Rule in the State. With the imposition of President's Rule, the fear psychosis which gripped the population, had gone down and a modest beginning was made by the Government to correct the social and environmental problems.

Today in Assam, every second person gladly admits that the removal of AGP from power was a necessity and President's Rule was inevitable. It would have been great if Army would have moved in with greater restrainst.

ULFA has retreated now. Unless the Government takes strong political and administrative steps and an atmosphere of r tranquility is established in Assam, economy of the State will never take off and problems of society will remain as they were.

The AGP Government earned a reputation for rank inefficiency and corruption with not a single aspiration of the Assamese being fulfilled. I have plenty of proofs or complaints, photo-copies of these complaints, which have been made to the Government. I am not trying to put them on the Table of the House, but I am only trying to explain that my senior friend. Mr. Goswami, has been propagating that ULFA has not been doing mu: h, but even the workers of the tea industry have sent complaints. I would like to read what workers of the tea industry had to say:

"We are hard-working workers, whose livelihood depends on employment only. Recently some demand from certain section of people have created an explosive sitaution in which we are considerins ourselves insecure. This situation might force us to agitate and it might turn into a revolution and take the shape of a mass movement. Since we are citizens of a free country we would like to remain alive by abiding by the law, order and Constitution of the independent country.

Hon. Chieif Minister, as a representative of all the people of Assam, we would like to request you to feel concerned about the imposition of such demands on the tea gardens so that a new mass movement does not flare Up amongst the tea garden workers and turn into a revolution."

relation to Assam

This was an appeal to the then Chief Minister of Assam from the workers. There were a number of threats and a number of killings took place. On the 14th September, openly a letter came not from ULFA but from another secessionist group saying "We have murdered all these people. " This was the situation in Assam at that time. I would like to quote here what the then Chief Minister of Assam had said: "I am not happy with Bhrighu Pfaukan's functioning as Home Minister. He has not been able to do justice to the Department. This is how the AGP Government was functioning. What did Brighu Phukan say against the then Chief Minister? I quote "Mahanta is not sincere about implementing the. Accord on the basis of which we were elected". Obviously they could not contain the activities of the secessionist groups.

What did Mr. Brighu Phukan say about ULFA? He said "After all, these ULFA boys are from amongst us. Who then is the *shikari* and who the prey?" This was the attitude Of the AGP Government at that time. There were posters on the walls openly publishing all these things.

When the tea garden managers, about 150 or odd were air-lifted Mr. Prafnlla Mahanta said "I did not konw anything about it. " How will he know that when the administration was not under his control? He knew nothing about what was happening in his State. He started blaming others and said "Why have you saved them?" Perhaps they wanted to kill them also with the help of ULFA.

About the police, what did Mr. Pra-fplla Mahanta say? He said "If they become conscious of their own safety, then, how can they work?"

[Shri Santosh Bagrodia].

What did Mr. Hitsshwar Said motive of ' Assam say? He said 'Assam was almost dead bu dusk. That was almost the only major achivement of the \som Gana Parishad regime. " This was the achievement of the AGP Government.

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Wha* did Mr. Brighu Phukan say? He said crcniy "AGp had -inks wuh the ULFA boss. " There are all published. These are the stat. is made by the Ministers of the previous Government. What do 'hi people of Assam want to- V ih: reople of Aswm wan* to know who is response¹; for the failure >. * the A. -. n Accord⁰ Is It the AGP .. lOverni-. T'. or trie t jolitically motivated publicity to blame the Congress(I) alone for the 1983 electoral rolls? How can the defective electoral rolls of 1983 become correct from 1985 for AGP? May I know irom the Minister whether the AGp Government was illegal or not? Whose activities are creating cleavages in the society in the name of race and religion and in the name of language and creed?

I am forced to quote Mr. Sarat Chandra Sinha who I believe was one of the best individuals, very honest individual and who was the ex-Chief Minister of Assam. He said:

"To assess the depth into which Assam's law and order situation has deteriorated. one is to recall that sometime back the Chief Minister of Assam himself had to admit the failure of law and order in the State and accused his own Home Minister. His Home Minister in turn accuse the Chief Minister. The crime of extortion of money, coercive acts, forcible occupation of properties and forcibly taking away of vehicles are being committed within the knowledge of the authority and with impunity. "

This is what the ex-Chief Minister himr self has said. Finally, he says:

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"Unfortunately the Constitutional Government has given way to the extra Constitutional authority emerging out of the muscle power. Democracy has lost all its meaning. "

What did Mr. Golap Borbora, ex-Chief Minister of Assami say? He said:

"The AGP Government has miserably failed to control the law and order situation in the State. Extremist forces have killed more than 150 persons including some political workers, during the last few years. Crores of rupees have been extorted not only from the business community, but also from many officers and well-to-do persons in the villages.

I want to warn AGp leaders that the day is not far when they will have to apologise for all the wrongs done under their rule like Mr. Jcs-uzelski of Poland, i do believe a lot of restraint is required by the army also. No civilians or innocent should be arrested, or disturbed in any way.

"मैं मानता हूं कि इंधन डालकर कौनसी श्राम बुझी है, मैं मानता हूं कि ईंधन डालकर कौन सी आग बझी है कभी। इसके लिए अवश्यकता है कि पास के सारे संभावित ईघनों को अलग कर दिया जिए।"

This is what the army should do.

Lt. -Gen. Brar, GOC, Eastern Command, has rightly said^ "Our job is not only to flush out terrorists but to insti] confidence in the minds of the people and this requires time. " I would also like to quote Lt. -Gen. Baljit Singh, Chief of Staff, Eastern Command who said, The army was clearly handicappei by lack of intelligence report on the activities of the ULFA. " This was because the Central Government was hand in glove with the

AGp Government and no effort was made to have intelligence reports. (Interruptions).

SHRIMATI BIJOYA CHAKRA-VARTY; Sir, is it necessary to quote army personnel? How is it relevant?

VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Let us nof make an issuej of it.

SHRI SANTOSH BAGRODIA: Sir.... (Interruptions), I am not yielding (Interruptions). Sir, is it unparliamentary quote something?

THE VICE-CHAIRMAN (SHRI BHASKAR ANN All MASODKAR): No. r You go ahead. Do not enter into a debate on this.

AN HON. MEMBER: But it is excessive.

SHRI SANTOSH BAGRODIA: I <30 not know what the it is. They are exposed. That is why they are shouting.

The NF groups jointly or separately, never had even a single word of condemnation or censure of the activities of the ULFA. The godfather or the grandfather of the ULFA, Mr. V. P. Singh, and the then C. M. of Assam tipped off senior leaders of the ULFA enabling them to escape. Is it not true that the ULFA had even approached the UN? And my colleagues still consider them nationalist and patriotic.

I can produce photos of arms seized from ULFA camps. It is horrible to think of the massacre of the Lakhipathar camp of the ULFA near Digboi where innocent people were tortured and finally killed. Scores of mutilated bodies have been found.

It is clear from the books and documents seized that ULFA men were working according to a plan which, if not checked, would have created a Vietnam in the area. A top secret communication from the Union Home Ministry to the

Assan Government was recovered from one of the ULFA camps.

Around 18th December, it is published in the widely ciruclated Assamese weekly 'Boodhhar' that the Central Council member Mr. Sidhartha Pukan has made a belligerent call for an armed response. The ULFA also has warned of an armed retaliation. This must be taken seriously.

'On 24th December there was a news item. I request the hon. Minister to confirm it because it is creating confusion in the minds of people. The report says that Rs. 2 crores have been recovered only from one camp. Papers reveal ULFA hand in drug trade also. How can they be Robin Hoods? The ULFA have contacts with the Naga rebels and the Punjab and J & K militants. And as mentioned yesterday by our hon. prime Minister, they have links with the LITE. These things have to be taken seriously.

With these words[^] I support the Home Minister in imposing President's rule in Assam. It should continue as long as the situation is not normal. I certainly wish that elections should be held there as soon as possible so that the democratic process can be restarted. But, for that, the AGp should come rorward to cooperate in bringing the ULFA back to the mainstream of the society.

I thank you very much, Mr. Vice-Chairman.

श्री ग्रश्चिनी कुमार (बिहार): म[्]न-नीय उपध्यक्ष महोदय, ग्रासाम में राष्ट-पति श'सन ल'ग करनः पडा अपजिकी सरकार को, ग्राज की परिस्थिति के ग्रंदर, मैं उसका स्व गत फरता हूं। परन्तु किन परिस्थितियों में यह हुन्न ,े क्यों अ साम की यह परिस्थिति हुई, मैं इसका ग्रोर भ्रापके मध्यम से यदन कः और श्रापका ध्यान थोड़ा स. ग्राक्षित करने चाहंगा।

सत्त में मैंने एक प्रश्न पुछा था । सैंने

[श्री अधिवनी कुमार]

इन्हीं होम मिनिस्टर से पूछा था कि क्या यह अखबारों में छपा हुआ सही है, मैंने आपोप नहीं लगाया था, कि जो व्यक्ति रात में "उल्फा" है, वह दिन में "आस्" और 'ए जी पी॰" हो जाते हैं । यही प्रश्न पूछा था और मेरे ए जी पी के मिल्ल बहुत नाराज मुझसे हो गए थे । आज मुझे अत्यन्त कच्ट है कि गृह मंत्री जी ने यह बात कही है कि ये सारे मिले हुए हैं । मझे अत्यन्त कच्ट है और अगर मेरी धारणा गलत होगी तो मैं जितना प्रसन्न होऊंगा, उतना कोई नहीं कि 'ए जी पी' का संबंध "उल्फा" से नहीं है । ... (व्यवधान)...

DR. NAGEN SAIKIA: Sir, I am on a point of order. The Home Minister, I think, quoted from the report that was submitted by the Governor. I don't think it was the statement made by the Home Minister himself that ULFA, AGP and AASU, ail are equal. I don't think so. It should be clarified whether the Home Minister stated it or it was a comment that was made by the Governor.

THE VICE-CHAIRMAN (SHRI BHAS-KAR ANNAJI MASODKAR): Dr. Nagen Saikia, there is no point of order. You please continue, Mr. Ashwani Kumar.

श्री श्रिश्वती कुमार : उपाध्यक्ष महोदय, मे श्रापके माध्यम से अपने ए जी पी॰ के मित्रों से फिर निवेदन करना चाहता हूं कि यह जो अ रोप लग रहा है यदि यह असत्य सिद्ध होगा तो मुझसे ज्यादा प्रसन्त कोई नहीं होगा। मे नहीं चहता कि उनके उपर यह अ रोप लग। ... (क्ष्मधान)...

I will be very happy if you are not equated with ULFA But the people are saying, the Governor's report is saying the press reports are saying. I will be pleased if you are not elquated with them. That is what I am saying. (Interruptions).

DR. NAGEN SAIKIA: We are no less Indian than you.

SHRI ASHWANI KUMAR. I am not saying that you are less Indian than us. But the ULFA people are also Indians, Mr. Saikia. They are also sons and daughters of our country. Don't say like that.

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SHRIMATI BIJOYA CHAKRA-VARTY (Assam): You people are pushing them into the jungle.

SHRI ASHWANI KUMAR: We have not. Who has pushed them into the jungle, that will come before you just now Please hear me.

उपाध्यक्ष महोदय, ऋंज जो "उल्फा" का प्रश्न है, यह असाम के प्राने प्रश्न से जड़ा हुआ है। आसाम के अंदर जब देश का विभाजन हुआ, उसके बाद से, सन् 1947 के बाद से लगातार बंगला देश से इनफिल्ट्रेशन होता रह, अजभी हो रहा है और जो उस इनफिल्टश**न** की बात करता था, उसको कहा जता थाकि यहसम्प्रदायिक बात की जा रही है। अप्साम के ग्रंदर भी बहुत से मैरे मिल, बहुत बड़े-बड़े नेत कहते थे कि यह बंगला देश से, इनफिल्ट्रेशन की बात करना यह घोर साम्प्रदायिक है, यह देश-द्रोही है। परन्तु एक दिन आसाम के भेरे मिल्रों को समझ में ब्राया। 1979 में जब मंगलदोई पालिया मेंटरी वाई इलेक्शन के लिए नए इलेक्टर रोल्ज बने कि साल भर में 60 हजार वोटर्स बढ़ गए ग्रौर ये सब बंगलादेशी हैं। आसम के जो आंदोलन की जड़ है, वह मंगलदोई प लिया-मेंटरी इलक्शन से है जिसका नेतृत्व ग्रापने किया, जिसमें हमने अपका सहयोग दिया। क्योंकि वह देश के बहर से आकरण हो रहा था, हमने अपको सहयोग दिया था । मैं अज अपके समने और सदन के सामने यह बात रखना चहता हूं, हमने तब सपोर्ट किया था, जब वह ब हिर गत के खिलाफ नहीं, विदेशी के खिल फ था श्रीर ग्रज में स्पष्ट करना चहत हं कि आज आसाम का आन्दोलन जो पहले

''श्रासू'' से शुरू हम्राधा, बाहरागत के

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खिलाफ था। बहिरागत मतलब outsiders from Assam यह तो बद में इस नेतत्व को सदबद्धि ग्राई, जो मैरे मिल यहाँ बैठे हैं-दिनेश गोस्वामी बैठे हैं, विजया बहन बैठी है, इनके नेतृत्व में वह ब हिरागत से विदेशी के ऊपर हो गया और जो विदेशी के खिल फ आन्दोलन हुआ, तो एक राष्ट्रीय आन्दोलल के न ते हमने उसका पूर्ण सर्थन किया और जो इनिफल्ट्रेशन हम्र , उसके लिए ग्रोर ग्रज जो भी ग्रासाम की समस्या है, उस समस्या की जड़ में वह इनिफिल्ट्रेशन हो है, जो 1947 से आज तक होता अ रह है और अन्ज तक की सभी सरकारों से हम सुति आप रहे हैं कि वार्डर चैक-पोस्य वड़ा दिए गए हैं, हम कारे को तार लगा एहे हैं ग्रीर ग्राज तक जो भी सरकार वहां बैठी रही, जो भी प्रधान मंत्री रहे, चाहे वह पंडित नेहरू हों ग्रीर च हे ग्राज चन्द्रशेखर तक हों, किसी ने भी उसको और ध्यान नहीं दिया । यह मैरा स्पष्ट सबके ऊपर श्रारोप है और उती के करण ब्राज ब्रासाम की समस्या हुई है। ग्रीर यह इनफिल्टेशन केवल ब्रासाम तक ही सीमित नहीं रह गया है, ब्राज ब्राप विहर में जा**क**र देखिए, बिहार के ग्रदर 'पूर्णिया' जिले में ज कर देखिए। ग्रीर कहां-कहां नहीं इनफिल्ट्रेशन हम्रा ? यह समस्या भ्राज बढ गई है। इस समस्य। के खिलाफ जब श्रासाम ने ब्रान्दोलन किया, सन् 1982 में चनाव का बहिष्कार किय, उस समय वहां जो राष्ट्रपति शासन था, उसने जो अत्याचार किया भ्रांदोलनकारियों के ऊपर भ्रत्याचार किए । मैं भी उस आंदोलन के साथ जहा हुआ था ग्रीर बहुत से स्थानों पर दिनेश जी और हम साथ-साथ उन मरने वाले शहीदों को श्रद्धांजली देने गये थे। हमने इनको सहयोग किया था उस म्रांदोलन के म्रंदर । परन्त उस समय राष्ट्रपति शासन के अंदर केन्द्र में कांग्रेस की सरकार थी जिस समय यह म्रांदोलन हम्रा था । बहुत लोग मारे गये और इतना बंद हआ था, इतना विरोध था जिसकी मैं कल्पना

नहीं कर सकता । मैं विहार से जुड़ा हुआ हूं, मैंने जे.पी. आंदोलन देखा है, पर ग्रासाम का ग्रांदोलन उससे जबस्त था, मैं इतना ही ग्रापके सामने कहना चाहता हं। परन्तु उस ग्रांदोलन में से जन्मी हुई ए.जी.पी. की सरकार 1985 में शासन में ग्राती है। हमको बहुत ग्राशायें थी कि यह जो जवान लोग श्राये हैं, कालेज ग्रौर स्कूल से निकल कर ग्रा*थे* हैं ईमानदारी से शासन करेंगे, श्रासाम का जो दिछड़ापन है उसको दूर करेंगे, जिस प्रकार से उन्होंने राष्ट्रीय धारा में जोड़ने का प्रयास किया उसको करेंगे। परन्तु ग्राज मुझे वड़े दुख के साथ कहना पड़ता है, उपसभाध्यक्ष जी, कि 1985 से लेकर 1990 ग्रा गया ग्रासाम का जो भी एकोर्ड हम्रा था, जो भी समस्यायें थी उनका ।नेदान नहीं हो सका, नहीं हो सका, नहीं हो सका । उसके लिये ग्रगर भ्रासाम के लोग केवल केन्द्रीय सरकार को केंदल जिम्मेदार देखते हैं तो मैं ग्रसम की सर-कार को भी उतना ही जिम्मेदार मानता हं जिनके दोनों के कारण आज आसाम की प्रगति नहीं हुई । ग्राज ग्रासाम में घोर ग्रसंतोष फैला हम्रा है। इसके लिये ए.जी.पी. की सरकार मकत नहीं हो सकती क्योंकि वहां पर पांच सालउनका ्दढ शासन रहा है।

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उल्फा की गातिविध्यां पिछले साल-डेढ साल से चल रही है। इससे पहले बोडो ग्रांदोलन चल रहा था । बोडो वाले वहां से ग्रलग होना चाहते थे। उस ग्रांदोलन को दबाने के लिये सरकार ने क्या किया, नहीं किया, यह एक ग्रलग विषय है वहां बोडो का श्रांदो-लन चल रहा है। परन्तु उल्फा का भ्रांदोलन प्रारम्भ हथा भ्रौर उल्फा के श्रांदोलन में का हका ? फिरौती के लिये धन दीजिय, उटाकर ले जासेंगे, इतना पैसा दीजिये, नहीं दीजिये, किडनैपिंग हुई, किलिये हुई । हमारे उस समय के डिप्टी मिनिस्टर और ग्राज के भी डिप्टी प्रार्डम मिनिस्टर थी देवी लाल जी वहां गये और उनसे सिकट हाऊस में जो लोग

relation to Assam

[श्री ग्रहिंथनी कम'र]

मिलने ग्राये ग्रीर जिन्होंने कंपलेंट की उल्फा के खिलाफ कमलेंट की कि इस प्रकार से व्यापारियों को, पाड़ा जा रहा है, उनसे धन की फिरौतो ली जा रही है तो वह कंपलेंट करने वाला जिन्दा घर नहीं पहुंच सका ग्रीर मुझे कब्ट के साथ कहना पड़ता है कि ए.जी.पी. की सर-कार उनको सुरक्षा नहीं प्रदान कर सकी। प्राईम सिनिस्टर से ग्रपनी जो डिप्टी अपील करने जाता है वह भी गोली से भार दिया जाता है और उनको सरकार नहीं बचा सकी । यह कितना ग्रच्छा शासन था, प्रशासन था, यह मेरे मित्र स्वयं जरा दिल पर हाथ रखकर इसका उत्तर दे दें मैं उन्हीं से चाहंगा । गोहाटी के श्चंदर जो चैम्बर ग्राफ कौमर्स है उनके कितने अध्यक्ष और मंत्री मारे गये ? **ध**ह इनका हिसाब मैं इन्ही से पुछना चाहुंगा ग्रौर किसी से पूछने का मेरे को दरकार नहीं है।

इस प्रकार की खबरें ग्रखबारों में छपी हैं, मेरे बहुत मिन्नों ने कोट किया है । यह जो फिरौती मांगी जाती थी, उपसभाष्यक्ष जी, कहा जाता था कि फरोती तो वहां के एस.पी. श्रौर डी. एस. को दे श्राश्रो, हमको पैसा मिल जायगा । इस प्रकार की खबरें ग्रखबारों में छपी हैं, कहिय तो मैं कोट कर सकता हूं । इसका क्या ग्रथं माना जाता है श्रौर जब पुलिस से पूछा जाता था। हिन्दुस्तान टाईम्स में छपा है :

"No one has come forward with a complaint that there is a $1a_{\rm w}$ and order problem. If those people want to leave, we are prepared to give them fulj security."

यह डी एम का कहना है। कौन कंपलेंट कराने जायगा ? उ प्रधान मंत्री से कंपलेंट कराने के बाद ग्रगर गोली मार दिया जायगा तो उसको बचाने बाला नहीं है। उ की सुरक्षा वहां कैसे होगी ? एसे एक उदाहरण नहीं ग्रनेकानेक उदाहरण

हैं। मित्नों ने सबके नाम गिनाये हैं कौन-कौन मारा गया, किन के कितने कितने लोग मारे गये. इसके बारे में ग्राज प्रश्न वाचक चिन्ह है। इंडियन एक्सप्रेस में 3 नवम्बर को छपा कि 130 लोग मारे जा चके हैं। जिसमें 52 कांग्रेस-ग्राई श्रीर सी.पी.एम. के कार्यकर्ता हैं। एक विचित्र स्थिति बनी हुई थी। इतना ही नहीं जो धन मांगा गया वह केवल बाहरी लोगों से नहीं मांगा गया, गोला घाट के श्रंदर एक टी गार्डन है जो श्रासाम टी एम्प्लाईज इंडस्ट्यिल कोग्रापरेटिव सोसायटी का. उससे 15 लाख रुपये मांगा गया । वर्कर्स कोग्रापरेटिव सोसायटी से भी मांगा गया और नहीं ग्राया तो उनके लिये धमकी का प्रश्न ग्राया । मित्रों, यह सोचने का विषय है । मैं बहत गंभीरता से, उपसभाध्यक्ष जी, कहना चाहता हं कि देश के विभिन्न भागोंों में यह क्योंपड़ा रहा है ? ग्रासाम में ग्राज शुरू हुआ है, पंजाब में है, कश्मीर में है, तमिलनाड़ में है, आन्ध्र में है, इसके पीछ क्या भावना है? क्या यह कम डवलपमेंट के कारण है ? पंजाब तो परकैपिटा इनकम के हिसाब से सबसे बडा इनकम का प्रान्त है। परन्त् मेरा स्पष्ट मत है कि इसके पीछे दो भावनाये हैं। एक तो हमने जो सन्स श्राफ दि सायल की थ्योरी बताई, लेकिन भिमपूत्र को हम काम नहीं देपाए। किसे हम भूमिपुल कहते हैं ? जो भारत की अगत्मा से प्रदेश को काटा गया है। प्रदेश से कटकर श्रांज वह छोटा नागपुर कहा जाता है, एक जिला कहा जाता है, एक शहर कहा जात है। पूरे देश की हम चिन्ता नहीं करते हैं। हम एक एक क्षत्र, एक एक रिलीजन में बंटते चले ज रहें हैं। भमिपुत्र को कथ मिलन च हिए क्योंकि श्राण वह समझने लग है कि भारत की भिम नेरी नहीं है। भारत भिम मेरी है, यह भाव सभ प्त हो चक है। यह हम।री भारत भूभ है, इसी लिए हमें करन च हिए, त स्या करनी च हिए. एस अज नहीं हो रह है। हमने कंपोजिट कल्चर को बात कही और दूसरी ओर हम मल्टीनेशनल सोस इटी की बत बहते है. उसका परिणाम यह हो रहा है कि जगह

जगह अलग अलग राष्ट्रों की कल्पना हो रही है कि भारत एक र ष्ट्र है, इसकी एकता को समाप्त करो। मुझे बड़े कष्ट से कहना पड़ रहा है कि अन्ज तक सरकार ने इस और ध्यान नहीं दिया। जो हम रा मीडिया है, रेडियो है वह सैंया भये कोतवाल के, सजना सजनी के गीत भले ही गाते रहें लेकिन यह बन्दे मन्तरम या भारा माता के या भारत देश के गीत कभी टीजवीजपर अन्त्या क्या? इन भावनाओं को समाप्त कर दिया गया है।

[उपतमाध्यक्ष (श्री एमः एः बेबी) पीठासीन हुए]

उपसभाध्यक महोदय, मे गृह मंत्री जी से जानन चहत हूं कि क्य यह संयोग है य इसके पीछे कोई योजन है ग्रीर जितनी इस प्रकार की गतिविधियां हो रही हैं च हे वह युन इटेड लिबरेशन फंट श्राफ ग्रमम हो, जे केल्एल एफ हो, खालिस्त न लिबरेशन फांट हो, सोशिलिस्ट काउंनि अफ नागलैंड हो, बर्मा फंट **हो.** पीपूल्स लिबरेशन ग्र[ा]मी ग्र फ मणिपुर जो, जम्म के ग्रंदर हो ये सरे जो फंट हम रे मित्र ने कह चरों ग्रोर देश में बन गए हैं, क्य इनके पीछ कोई एक सूत है ? ैं गृह मंत्री से जानना चहता हूं कि सेंट्रल इंटलिजेंस से पूछिए कि वह पता लग यें। नैने पढ़ा है, मैरे पास प्रमाण नहीं हैं लेकिन जो मेंने पढ़ा है उसके अधार पर मैं सदन में पूरी जिम्मेद री के सथ कहन चहत है कि बंगलीर में एक संस्था है वर्ल्ड के उंसिल ग्राफ चर्चेज उनक जो प्रक शित पत्न है, उनकी जो पित्रक यें हैं उनमें स्पष्ट इन सारे लोगों को मर्गदर्शन देकर देश के ग्रंदर जो पिछडे हैं उन हो अम्स और ऐस्यनिगन देकर जड़ार च हिए, इस प्रकर के वक्तव्य छपते रहते हैं। उनकी जो मीटिगें होती हैं उनमें विकास जीत सिंह म न, गोरवालेंड के बीमित महन भी जते रहे हैं। एक योजन बढ़ पडशंब इस अ र्गन इजेशन के मध्यन ने जराया ज रह है जिसका स्रोत विरेगों में है, सी अई ए० से होग या किन्तो होग । यह वर्ल्ड का उंसिल श्राफ चंज जो है इसका स्रोत मे गृह मंत्री जी से चाहुंगा कि पता लग कर यहां पर रखें। में इसका इतिहास संदन के सामने रखना चाहत हूं।

महोदय, ग्राज से 6 स ल पूर्व इसका हेडक्व र्टर इंडोनेशिया में था। इंडोनेशिया के शासन ने उनको कहा किये देश में भ्रनरेस्ट पैद*े* कर रहे हैं। इसलिए वहां से हटा दिया गया। वहां से इनका हैडक्बार्टर सिमापूर में ऋया तीन स ल बाद सिंगःपर की सरकार ने उनको वहां से हटा दिय क्योंकि उन्होंने देखा कि यह वहां के लोगों को लड़ा रहा है। वहां हटाकर भ्राज उसक हैडक्वार्टर बंगलौर में पिछले चार साल से है। मैं चहुंग। कि उनके हार जो पत्न या लिट्चर छापः जाता है, वह मैरे पास भी है, मैं नोट नहीं करन। चाहता , लेकिन गृह मंत्री से च हंग कि वह इसकी जांच करें। जिस प्रकर के सेंटेंसेज में प्रयोग किए गए हैं उनसे अन्दोलन और असन्तोष भडक न सरल है। इस लिए यह मामला ग्रत्यंत गंभीर ग्रीर महत्वपूर्ण है।

उपसभाध्यक महोदय, ग्राज केवल श्रमन में ही अन्दोलन नहीं चल रह है। मणिपूर में, न शाखेंड में, मित्रोरम में चन रहा है। जो जो स्टेट्स अन्त हो गई हैं वहां पर भी ये अन्दालन चल रहे हैं। जो ग्रलग कहते हैं कि यह इकान मिक कारण हैं, वह गलत है। कानिसक कारण नहीं है। ज्यों ज्यों ग्राज प्रगति हो रही है, प्रति वर्ष परसेंटज के हिसाब से लोग गरीबी रेखा के ऊपर चले ज रहे हैं, लेकिन असल में ऐसा नहीं है। परसेंटज के हिसाब से इल्लीटेंट की संख्य बन रही है। सारे देश में इल्लीट्रेसी ी विष्ट से, पावर्टी भी दृष्टि से कोई महत्वपूर्ण काम नहीं हो रह है। यह प्रोब्लब धलन विवाद के कारण हो रही है और इस प्रालग विव द को बढ़ाव दिय ज रह है। म नम्रत पूर्वक निवेदन करन च हत है कि अलग विवाद की सम प्त करके, यह देश एक है, यह हम री भारत

माता है इस प्रकार की प्रखर देशभिक्त की भावना जगा कर इसको लाने का प्रयास करें।

इसके ग्रागे एक बात ग्रीर कहना चाहं-गा कि जो वहां पर गवर्नर शासन लागू किया गया, ठीक है उल्फा की गतिविधियां बढ गई थी इसलिए राष्ट्रपति शासन लाग् करना ग्रावश्यक हो गया था, मैंने ग्रख-वारों में पढ़ा है कि 19 नवम्बर, का सरकुलर उल्फा ने दिया है जो उनके कैम्पों से मिला है जिसमें स्पष्ट कहा गया है कि 10 दिन के म्रंदर हमारे यहां राष्ट्रपति शासन लाग होने जा रहा है। ग्राप लीडर लोग हट जाइये, सारे कैम्पों को खाली कर दीजिए। इस प्रकार का सरकूलर उनको कहां से पिला? केन्द्रीय सरकार जरा ग्रपने गिरेब में झांक कर देखे कि यह कहां से लीकज हुई। ग्रगर इस तरह से केन्द्रीय सरकार का शासन चलेगा तो शायद देश के ग्रंदर ग्रापको शासन करने में सफलता मिलेगी मैं नहीं जानता । ग्राज यह तथ्य है कि उल्फा के जितने नामी लीडर हैं कोई भी उनमें से पकड़ा नहीं गया। सब इधर-उधर ग्रंडरग्राउंड हो चके हैं। इससे स्पष्ट शर्य यह लगता है कि उल्फा का केन्द्र, केन्द्रीय सरकार के गह मंद्रालय के ग्रंदर ही कहीं बैठा हुन्ना है जिससे वह सरकुलर गया है। मैं चाहंगा केन्द्रीय सरकार इस पर ध्यान दे। ग्राज वहां पर शांति स्थापित करने के लिए उन लड़कों के ग्रंदर, जो देश से दूर भागने की भावना या गयी है उस भावना को फिर से भरते के लिए देशभक्ति की भावना जगाने के लिए सदन के सब लोग प्रयास करें। देश का जो नेतत्व है वह यह प्रयास करे। सब राजनीतिक दल के लोग मिलकर प्रयास करें। देश हमारा एक है। हम इसके पत्र हैं। कोई ग्रागे बटा है, कोई पीछ बढ़ा है। हमें गरीब से गरीब भाई को उपर लाना है। इस एकात्मा भीर राजनीतिक भावना से जब तक काम नहीं होगा तब तक देश में शांति नहीं हो सकती

है। ग्रभी तो चार प्रांतों में गडबड़ी है ग्रौर इधर दूसरे प्रांतों में भी हो जायेगी। मेरा नम्म नवेदन है कि विभेद की भाषा बोलना बंद करें। ग्रलग-ग्रलग बातें छोड कर भारत माता की जय बोलें जिस नारे ने हमारे क्रांतिकारियों को प्रेरणा दी थी ग्रौर देश को स्वतंत्र कराने के लिए बंदे मातरम ग्रीर भारत माता की जय करके फांसी के फंदे पर झल जाते थे। वही भावना, व सेंटीमेंट्स देश में लाना होगा। ग्रभी पहले के उपाध्यक्ष जो बैठे थे वह कह रहे थे कि सेंटीमेंट की बात नहीं कहनी है । उपसभाध्यक्ष महोदय, देश सेंटीमेंट्स से बनता है । सेंटीमेंट होंगे तो इकोनोभिक प्रोग्रेस होगी। भ्राज सेंटी-मेंटस नहीं है इसीलिए इकोनो मिक प्रोग्रेस नहीं हो रही है। एक-एक ग्रादमी भ्रष्टा-चार के ग्रंदर फंसा जा रहा है क्यों कि ग्राज केवल पैसा कमाने की होड लगी हुई है। जब यह होगा कि यह देश हमारा है, गरीब ग्रादमी मेरा भाई है, यह भारत माता का पुत्र है, मैं भी भारत माता का पुत्र हं, जब यह एकात्मा की भावता उत्पन्न होगी तब सारी समस्याग्रों का निदान हो सकेगा।

relation to Assam

ग्रंत में यह कहंगा कि ग्राज जो सरकार ने किया है इस को कम समय तक लाग करके सारे देश में एकात्मा का भाव लाग करे जिससे केवल ग्रसम में ही राष्ट्रपति शासन जल्दी समाप्त हो बल्कि ग्रन्य जगहों पर भी जहां राष्ट्रपति शासन बढ़ता जा रहा है वहां भी जल्दी से समाप्त हो सके। देश के ग्रंदर एकात्मा की भावना ग्राये । परन्त ग्राज ग्रावश्यकता के नाते मैं ग्रपनी पार्टी की ग्रोर से इसका समर्थन करता हं।

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra); Sir, on a point of information. According to the List of Business, at 6 o'clock there is a statement by the Minister of Commerce and a number of speakers are there now. I would like to know whether the voting will take place today itself or the busi-

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ness will be shifted to tomorrow. I think it would be better if it is shifted to tomorrow.

SHRI M. M. JACOB (Kerala): Sir, there are many speakers and we do not know when it would be completed.

SHRI VITHALRAO MADHAVRAO JADHAV: Eight or nine more speakers are there.

THE VICE-CHAIRMAN (SHRI M. A. BABY): After the clarifications are sought, I do not think we would be in a position to complete this. It may spill over to the next day, that is, tomorrow. Now, Mr. Gopalsamy.

SHRI ASHWANI KUMAR. We would like to Know whether the voting wou'd be today or tomorrow. If it is tomorrow, some Members who v/ant to go now can go. You are in the Chair and you can decide it.

THE VICE-CHAIRMAN (SHRI M. A. BABY): I do not think that voting can take place today.

SHRI ASHWANT KUMAR: No voting today then.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE (Maharashtra): I can g₀ now with an easy conscience.

THE VICE-CHAIRMAN (SHRI M. A. BABY): Now, Mr. Gopalsamy.

SHRI V. GOPALSAMY: Mr. Vice-Chairman. Sir, the imposition of President's Rule and the promulgation of Draconian laws is the greatest blunder committed by the present Government. I would like to associate myself with the views expressed by my friend, Shri Dinesh Goswami.

Sir^ the States exist in this country as of right under the Constitution, entitled to autonomy guaranteed by the Constifu-tion. Autonomy is not ^a zaount, conferred by the Centre on States. This factor, if it is forgotten, in the name of unity

and integrity if any Government plays the dangerous game of settling political scores, the country will not forgive. Sir, what happened in Punjab? Mr. Surjit Singh Barnala was the Chief Minister, and for the first time in the President's Address he was applauded in the president's Address ilsext. But his Government was dismissed under the boey of law and order in Punjab. I do remember, at the stage¹ when a discussion took place, I warned the Government, the then Governme. it, that the regional pait> which was in power, fhe Akal'S, stands as a buffer between: he extremists and Delhi and if \LU lemove that buffer, you will be caught in the quagmire the quick-sanda. That has happened. Has the law and order improved, has the number of killings been reduced in Punjab? No. Why it happened. 'The very same sinister game was played " Jammu and Kashmir, because the party which has been enjoying power i'n Delhi does not want a regional party to rule ay State' if it is opposed to the party which has been enjoying power in Delhi. That is why they wanted to destabilise the National Conference Government in Jamrmi and Kashmir. The Modus operandi is very simple; If there is a possibility, divi ju upon, dry to weaken, then destabilise the Government. The ultimate result in the extremists have been strengthened. Jammu and Kashmir is that the hands of The same thing happened in Punjab, now in Assam. You have raised the bogey of ULFA.

Sir, I would like to register our point of view on behalf of my party that we are second to none to condemn any such movement, ULFA or any movement which threatens the very unity or integrity of this country.

Sir, a charge was made that LTTE camps exist in the State of Tamil Nadu.

SHRI V. NARAYANASAMY (Pondicherry): It is a fact.

SHRI V. GOPALSAMY: Please listen to me I have also to put forth my view. I am entitled to it. (*Interruptions*).

But if it is a fact, the Central Government has got all the agencies. They were making wild accusations. Certain vested interests, have been making wild accusation that LTTE camps exist in Tamil Nadu. But there is no....

SHRI V. NARAYANASAMY: There is a recorded proof that LTTE camps are there, in Tamil Nadu and.. (Interruptions),

SHRI V. GOPALSAMY; Who decides your solid proof?.. (Interruptions)..

SHRI V. NARAYANASAMY: You cannot hide the fact. (*Interruptions*).

THE VICE-CHAIRMAN (SHRI M. A. BABY): Please sit down. (*Interruptions*)

SHRI V. GOPALSAMY: Then, certain sections stated that...

SHRI H. HANUMANTHAPPA (Karnataka) You are only for DMK. Why do you stand for LTTE?

SHRi V. GOPALSAMY; You have not followed the point. It is because they said the camps existed in the State of Tamil Nadu. The accusation was about camps. But when they could not establish or substantiate the charge, now they have left that accusation. Sir of course camps were there not only for LTTE!

SHRI T. R. BALU (Tamil Nadu): Supported by Congress and AIADMK.

SHRI V. GOPALSAMY.. not only for LTTE but for many other groups, for EPRLF, TELO and PLOTE, not only in Tamil Nadu but in Uttar Pradesh also. I could mention the name of the place. There was a camp in Almore in UP for LTTE and other groups in the 80s. Who was ruling here at that time? Who was ruling in the State of Tamil Nadu at that

time? Why were the comps allowed? They were there with their encouragement. Our Army officers gave training.

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SHRI T. R. BALU: The Congress was financing.

SHRI V. GOPALSAMY: And, Sir, the camps were there. It is a fact that cani|-s were there in 80s. And 'India Today' also exhibited some photographs of LTTE camps, of the camps of the other groups n'so. But who gave the training, who nurtured this thing? Who gave money? Sir. Rs. 4 crores of money was given *0 LTTE when the AIADMK was in power '0 purchase weapens Sir, a bomb blast took place in Meenanv bakkam airport and more than 40 people. were shattered to pieces. They were killed in cold blood. But at that time, we did r. ot cVrmnd *he dismissal of thv. Ministry. (Interruptions).

SHRI V. NARAYANASAMY; When Padmanabha tmd 17 others were k'Med, who was in power in Tamil Nadu? (*Interruptions*). You are accusing the AIADMK Government. What is your stnd? (*Interruptions*)

THE VICE-CHAIRMAN (SHRI M. A. BABY): Mr. Narayanasamy, please take your seat.

SHRI V. NARAYANASAMY: You are a party to the LTTE activities in Tamil Nadu.

rKE VICE-CHAIRMAN (SIIRI M. A. BABY): Please take your seat. (*Interruptions*)

SHRI V. GOPALSAMY: We will nol allow <3iiy groj; -;. This is the sta: c-ment of the Chief Minister of Tamil Nadu. The Chief Minister of Tamil Nadu has given a very categorical statement that he will not allow any group to use the soil of Tamil Nadu to create violence or anything. But Sir, today, there are some people who are raising his bogey. Of course, the hon. Prime Minister has said about the link between the ULFA and the LTTE. We are not

under Article 356 in relation to Assam

holding any brief for the LITE here. But. Sir. we want to have very cerdial relations with the Central Government. The Chief Minister came here on the 3rd of this month. He held discussions with the Prime Minister. If anything is brought to the notice of the Tamil Nadu Government, whatever suggestions are given by the Central Government to tackle any such problem, we are prepared to extend our fullest co-operation to the Central Government. But Sir..

Statutory Resolution seeking Approval of

SHRI V. NARAYANASAMY: Central Government is not running your Government. (Interruptions) You will say that the Central Government is interfering in your State affairs. (Interruptions)

SHRI M. M. JACOB: Mr. Vice-Chairman. - Sir, we are discussing Assam, not Tamil Nadu.

DR. NAGEN SAKIA: Sir, we are discussing the Statutory Resolution on Assam, So, the speakers should be asked to confine themselves within the parameters of the subject. (Interruptions)

SHRI V. GOPALSAMY: But Sir, with all the force at my command I would like to inform this House that there is no camp for ULFA or for any other group inside Tamil Nadu. But because they are raising this bogey... {Interruptions).

SHRI V. NARAYANASAMY: We can prove it... ($I^n t^{er} rup! ions$).

SHRI V. GOPALSAMY: Sir, when the Nazis wanted to finish Communists, they said Reichstag is on fire because of the Communists... (Interruptions).

SHRI V. GOPALSAMY: Mr, Gopal-samy is under the mistaken impression. There is president's rule... (Interruptions).

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu): On a point of order.

THE VICE-CHAIRMAN; SHRI M. A. BABY): There is a point of order. Let me hear that first.

SHRIMATI JAYANTHI NATARAJAN; Sir, the discussion is on Proclamation of President's rule in Assam. I don'? know how the hon. Member can talk about LTTE and Sri Lanka. I would like the Chair to give his ruling... (Interruptions). I want to appeal to the Chair. If the hon. Member is allowed to talk about LTTE, then you allow us also to speak about LTTE. But because the Minister is going to answer only about Assam, I don't know how you allow him to speak about LTTE also. In the morning I asked the Prime Minister a question and at that time Mr. Gopalsamy was sitting quiet. He did not reply. Now he wants to raise it in an indirect way in this debate. But the Minister will not be able to reply to that. So, it will be totally incorrect. We also have so much to say on Tamil Naiu; we can also say if he is allowed.

THE VICE-CHAIRMAN (SHRI M. A. BABY): I have to deal with the point of order. Let me clarify. The hon. Member is right that we are discussing about Assam, and while discussing about Assam there can be some reasonable reference to some other States also. But unfortunately Shri Gopalsamy is taking too much time in relation to Tamil Nadu. So, there should be only seme reasonable! reference to Tamil Nadu.

SHRI V. GOPALSAMY: I will confine myself to the subject. I would like to condemn any sinister move to destabilise the State Governments. because the Assam Government was dismissed; President's rule has been imposed. Already the wings of the country, the North-East, North and the North-West are on fire. But the southern tip is very peaceful. But certain sections have been raising this bogev and demanding dismissal of Tamil Nadu Government even. But, Sir... (Interruptions).

SHRI V. NARAYANASAMY: Sir. you should not allow this.

SHRI M. M. JACOB: Mr. Gopalsamy is threatening the House and warning the House.

SHRI V. GOPALSAMY: We are not worried. Hon. Prime Minister, Mr. Chandra Shekhar will never yield to any such pressure from any quarter. But, Sir, we paid a heavy price in 1976 because v/e opposed emergency, and Mr. Chandra Shekhar also suffered detention in the dark dungeon cells. We have certain principles and convictions. At the same time, when there was a move to expe'i Indira Gandhi from thei Lok Sabha, after chikmngalur victory we were the first, our leader was the first, to condemn that action also. I remember the words of Lady Maebeth: Stars, hide your fire; the crimes we are going to commit should be hidden in darkness. Th'. s is the Shakespearean couplet. I would like to draw the attention of certain people who are trying to heed to the voice of certain Lady Macbeth. Not only Lady Macbeth, but those who acted upon her advice were doomed. Those people who act according to the advice of Lady Macbeths will only face doom. (Interruptions) I know, the Congfe: -. Party has given a Press release¹ at 4 p. m. The Congress Party has descended to such a Jaw level that it is running after some third rate people who have no political credibility. (Interruptions).

SHRI V. NAR AY AN AS AMY: Mr. Gopalsamy, you joined Mr. V. P. Singh. *You* have no right to talk about the Congress Party. (*Interruptions*).

SHRI V. GOPALSAMY: I know., the Congress Party has given a Press release at 4 p. m., against the Tamil Nadu Government.

SHRI T. R. BALU; Shams: (Interruptions).

SHRI V. GOPALSAMY; We ignore the yellings of cunning jackals. We have got the mandate (Interruptions) You dismissed a popularly-elected Government in Assam. You could send the Army there. (Interruptions) You could selnd the Army to Assam It will be thrown into the Brahmaputra. The Congress Party will be drowned in the Brahmaputra. They could not enter the State of Assam. They could not enter

the State of Jammu and Kashmir. (Interruptions) In Andhra Pradesh, ten districts are virtually under the control of ihe Naxa-lites. But I am not here to demand the dismissal of the lanardhan Reddy Ministry. I am not demanding.

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SHRI V. NARAYANASAMY: He has no right to say that. (*Interruptions*). You did not win a single Lok Sabha seat. Wha! right have you got to talk about ihe Congress Party? (*Interruptions*) You have been wiped out in the Parliament elections.

THE VICE-CHAIRMAN (SHRI M. A. BABY): Mr. Gopalsamy, please conclude.

SHRI V. GOPALSAMY: 1 am not ask-ing for the dismissal of the Andhra Pra- ~ desh Ministry. I am not for that.

THE VICE-CHAIRMAN (SHRI M. A. BABY): You have only (wo minutes.

SHRI V. GOPALSAMY: Whether it is Andhra Pradesh or U. P. or any other State. we are not demanding the dismissal of any Government. (*Interruptions*) You ^{sa}7 you want co-operation. I would like to warn you. If you try to play any dirty games, really, you will be creating another Punjab or Assam in the State of Tamil Nadu. The Congress Party will never be able to enter the State of Tamil Nadu. (*Interruptions*).

SHRI DAYANAND SAHAY (Bihar): Sir, he should withdraw this.

SHRIMATI JAYANTHI NATARA-JAN: He cannot make such a statement. (Interruptions)

SHRI V. NARAYANASAMY: The Tamil Nadu people want the dismissal of the D. M. K. Government. (*Interruptions*)

SHRIMATI JAYANTHI NATARA-JAN: Sir, Mr. Gopalsamy should withdraw what he said just now. He cannot hold the Parliament and the country to ransom by giving such threats on the floor of the House. (Interruptions)

SHRI V. GOPALSAMY- They will be preparing the obituary of the Congress Party. They will be writing the epitaph of

the Congress Party in the country. (Interruptions) You will be thrown into the dustbin of history. Don't try to play any dirty games. (Interruptions) You lost power in Tamil Nadu 24 years back. You will not be able to come back to power in Tamil Nadu. (Interruptions). Sir, I strongly condemn the imposition of President's Rule in the State of Assam.

Statement

6.00 p. M.

SHRIMATI JAYANTHI NATARA-JAN: That remark should be expunged.

SHRT PARVATHANENI UPENDRA (Andhra Pradesh): There is nothing unparliamentary. He gave a caution. There is nothing in that.

SHRIMATI JAYANTHI NATARA-JAN: Let the Chair give his ruling I am appealing to the Chair.

THE VICE-CHAIRMAN (SHRI M. A. BABY): Tf there is any thing unparliamentary

SHRIMATI JAYANTHI NATARA-5AN¹. I am not talking of 'unparliamentary'. What I want to bring to your notice is that the hon. Member just now said, if anything is done which the Central Government is entitled to, if it is so advised under the Constitution of India, Tamil Nadu will become another Punjab or Assam. (Interruptions).

SHRI V. GOPALSAMY: Punjab is still a part of India. Punjab is not Pakistan.

SHRI PARVATHANENI UPENDRA: Several times severai expressions are used.

SHRI V. GOPALSAMY: Punjab is not Pakistan, Assam is not Burma.

SHRIMATI JAYANTHI NATARA-JAN: Already they are converting Parliament into Punjab.

DR. NAGEN SAIKIA: Only I want to know whether we are sitting beyond six.

THE VICE-CHAIRMAN (SHRI M. A. BABY): Mr. Gopalsamy, please sit down. I hope you have concluded. Yes, Shri Chaturanan Mishra.

श्री **च**तुरानन मिश्र (बिहार) : उपतमाधाः जो, अमी जिस देश से हम लोक ग्राहम पर बहुत कर रहे थे ग्रीर वहन करते वक्त हम लोग तमिल नाड में चले धर्म, अधर धर्म होता इस सुधन का उहा, ता पता नहीं कि आसे क्या क्राएसा । हनारी समझ में नहीं क्राहा ।

हमारे िहाल है, देश के कामने... (व्यवज्ञान)

THE VICE-CHAIRMAN (SHRI M. A. BABY): Now you may please stop. You can continue tomorrow. The Minister will now make the statement.

STATEMENT BY MINISTER—RECENT VISIT BY THE COMMERCE AND LAW AND JUSTICE MINISTER TO **AFGHANISTAN**

THE MINISTER OF COMMERCE WITH ADDITIONAL CHARGE OF MINISTRY OF LAW AND JUSTICE (SHRI SUBRAMANIAN SWAMY): Sir, in response to an invitation from the Minister for Commerce of Afghanistan, I visited Afghanistan from 30th December, 1990 to 1st January, 1991. This is the first bilateral visit of a Minister of Shri Chandra Shekhar's Government to a friendly country.

I was accompanied by a delegation of senior officials of various Ministries of the Government of India and experts as well as senior representatives of commercial establishments connec't'd with Indo-Afghan trade and economic relations.

I had detailed discussions with His Excellency the Commerce Minister of Afghanistan, Mr. Zakim Shah as well as with the Deputy Prime Minister-cum-Minister for Planning aid the Minister for Light Industries and Food Stuff.

The discussions were held in a warm and cordial atmosphere. Both sides appreciated the sincere efforts made jointly by